Year later, victims of violence say not able to move on

ATRIMITRA, SANTANU CHOWDHURY & SWEETY KUMARI KOLKATA, NORTH 24

PARGANAS, PASCHIM MEDINIPUR, MAY 4

ONE FAMILY is planning to leave West Bengal, another is in debt, manyhave not been able to shrug off a boycott despite leaving politics, while others have not been able to return to the homes they left in fear.

A year after the state was swept by violence following the Assembly election results of May 2,2021, the victims, many of them BJP supporters, continue to live under its shadow. An NHRC probe, ordered by the Calcutta High Court, had found the Trinamool Congress government guilty of letting the violence continue. The court had also ordered a CBI probe, which is still on.

On Thursday, to mark a year after the elections and to express solidarity with the BJP victims of violence, Union Home Minister Amit Shah will be visiting the state for the first time since the results. Around the same time, TMC chief and West Bengal Chief Minister

> of the accused remain absconding. Police arrested Muhammed Usman and Subrata Kumar Das, butnever caught Gautam Das and Sukanta Das.

> Local TMC leader Partha Pratim Dassays he does not want to speak on the issue as it is subjudice. "We maintain that the case is false."

> Social boycott of Opp workers in Paschim Medinipur

> After the polls, leaflets surfaced in Mahisda village of Paschim Medinipur naming 18 Opposition workers and ordering a social boycott, allegedly distributed by TMC workers. A year later, most of those named have distanced themselves from political activities, but say they are still kept out of government schemes.

Primary teacher Dibyendu Mondol, a CPM worker whose name was on the list, says he decided to avoid politics for mental peace. "But former Opposition workers like us can't avail of schemes like the NREGA or 'Banglar Bari' (PMAY)," he says. Mondol and Panchu Maal were the only two CPM supporters on that list, the rest being BJP workers.

Around a yearback, one of the BJP workers, Haradhaan Maal,

MamataBanerjee will be addressing a party meeting where she is likely to emphasise that the coming panchayat polls and the Lok Sabha elections of 2024 should not be marked by violence.

A look backat four cases of violence following the results: Joy Prakash Yadav, 28, killed

in North 24 Parganas

A known BJP supporter, Yadav was hitby acrude bombin front of his house in Bhatpara, Barrackpore, in North 24 Parganas district, on June 6 lastyear. Mother Rajmati Devi, 59, who was with Yadav when he was attacked and as he died, says she is hoping fora jobfor Yadav's wife Sangeeta, who has two young children to support. Sangeeta recently travelled with a group to Delhi to meet Shah; she returned hopeful that a job might finally materialise.

Once it does, says Devi, they will leave Bengal. "We will stay wherever she is posted."

The family received Rs 5 lakh aid from the BJP, but Sangeeta says what they need is a job. "My husband was the only earning member (he worked with a real estate company), I am surviving on the mercy of others." Devi named Tuntun Choudhury, Animesh Pal,

> wrote a letter to the TMC accepting his "mistake" and "seeking pardon". However, says Maal, apart from him, his wife Bandana nolongergets any MINREGA work.

Among those determined to not "give in" are Harishadhan Dolui, 50, and son Gurupada, 24. While Harishadahan is in the CPM, Gurupadais with the BJP. "I told TMC leaders that you may kill me but I cannot quitthe CPM. For almost 15 days, I was locked inside." Harishadahan says.

While news of the social boycott led to the arrest of four TMC workers — Sujash Pramanik, Pintu Chakraborty, Rabin Das and Manas Bhuiyan — all are out on bail. Sujash says the allegations are false. "We never threatened anyone. It was a CPM conspiracy."

TMCKeshpur block president Uttamanan da Tripathi says: "I have not received any complaint that Opposition workers and their family members are not benefiting from government schemes. If I do, I will take action."

Properties damaged at Jadavpur, South Kolkata

Their houses on KPC Medical College grounds in Jadavpur ransacked, around 35 families fled the area, and are yet to return home.



Mahisda resident Haradhaan Maal says he was socially boycotted by TMC leaders after the election result. Partha Paul

Chandan Singh and Lallan Singh in her complaint. Choudhury and Pal were arrested, of whom only Pal remains in custody. The FIR was filed on charges of murder.

TMC Jagdal Town president Jitu Shaw says the BJP used the incident for its benefit. "The case had nothing to do with political rivalry."

Rape of a 60-year-old

On the night of May 4-5, 2021, alleged TMC men attacked the woman at her home and one of them raped her, as her five-yearold grands on hid under a cot. Also forced to ingest some poison, the

> An NHRC team that visited the area on June 29 was also chased out, allegedlyby TMC supporters. "We cannot even think of returning," says Raja Das (35), a former Group DemployeeatKPC Medical College, now living in a rented home. This is his 12th rented house since he left on May 3, 2021, hopping from place to place.

> The KPC Medical College colony housed either employees of the college or their family members. Amit Dey, his wife Mega and their four-year-old son were among those who fled. Amit works as an assistant with a private doctor. Megha says she does not want to talk to the media. "Everyone forgotus, even the party for whom we fought and lost everything. We are on our own."

> Their advocate Sanjay Das, a member of the BJP's legal cell, says he still has faith in judiciary. Swapan Naiya, an active BJP workerof the area, admits the help provided by the BJP is not enough.

> Local TMC leader Alok Dev says those who fled were afraid of the public. "Before the elections, they harassed common people. They realised that if they return, they would not be spared... Our party never disturbed them."

victim spent more than a month in hospital. The family was believed to have been attacked for supporting the BJP. The son-inlaw says while the BJP took care of the hospital costs, they did not get the relief promised by it. "Thad to take care of a lot of the expenses and have a debt of Rs 2.5 lakh."

BJP MLA Santanu Pramanik, whom the son-in-law claims to have met, told The Indian Express: "Several victims have not got compensation due to errors in bank account numbers or other issues. We intend to help all." The family saysit also liveson the edge as two

Teenaged rape survivor raped again in UP police station, SHO arrested

MANISHSAHU

LUCKNOW, MAY 4

A 13-YEAR-OLD Dalit rape survivor in Uttar Pradesh was allegedly raped again by the Station House Officer (SHO) of a police station in Lalitpur district where she had gone to file a complaint against four men for kidnapping and gangraping her last month.

The police have lodged a case against six people, including the

SHO and the girl's aunt, after the incident came to light when the girl narrated her ordeal to members of a child helpline. The SHO was suspended, following a complaint lodged by the girl's mother on Tuesday, and arrested on Wednesday.

The case triggered heated reactions from the Opposition, with Congress leader Priyanka Gandhi Vadra saying in a series of tweets that reforms needed in law and CONTINUEDON PAGE9

UP rape

order were being "suppressed in the noise of bulldozers" – a reference to the state government's demolition drive against history sheeters.

The Samajwadi Party called for strict action against the guilty, and said that its chief Akhilesh Yadav

visited the rape survivor's family and "assured them of all help".

Taking suo motu cognizance of media reports on the incident, the National Human Rights Commission issued notices to the UP Chief Secretary and DGP calling for a report within four weeks. The girl, who is a school student, is the daughter of a farmer and currently in the custody of the Childline Welfare Committee, "All six accused, induding the SHO and the victim's aunt, have been arrested. The SHO has been arrested from Prayagraj." said ADG (Kanpur Zone) Bhanu Bhaskar. The four accused men and the aunt are neighbours of the victim.

The ADG has directed DIG (Jhansi Range) Jogendra Kumar to conduct an inquiry "into the entire matter" and submit a report in 24 hours. Lalitpur SP Nikhil Pathak has shunted out all police personnel from the police station linked to the case and attached them with Reserve Police Lines. "The action has been taken to ensure that no one influences the probe," said a seniorpolice officer.

According to the mother's complaint, the fourmen allegedly kidnapped her daughter on April 22 and tookher to Bhopal. It states that they stayed in Bhopal for three days when the girl was allegedly raped. According to the complaint, the men allegedly left

the girl at the police station on April 26, following which the police handed her over to her aunt. The complaint stated that a day later, the police called the girl to the police station to record her statement - and that in the evening, the aunt took her to the SHO's room where he allegedly raped her. "Once again, the girl was handed back to her aunt, and her parents were allegedly kept in the dark. On April 30, the police handed the girl over to the Childline team for counselling and she narrated her ordeal," a senior officer said.

On Tuesday, the girl and her parents, with assistance from officials, met senior police officers. A case has been lodged on charges of rape, criminal conspiracy and kidnapping, and on sections under the POCSO Act and SC/ST Act.

"The case has been filed on the sequence of events provided by the girl's mother. We are verifying all details," said a police officer.

"It is part of our investigation to find out why the rape case was not filed when the victim reached the police station the first time (April 26)," SPPathak said.

Police sources said that during preliminary inquiry, the location of the four youths was found to be in Jaipur after they allegedly kidnapped the girl. "Medical examination of the victim has been conducted and the report is awaited. Her statement has also been recorded before a magistrate," SP Pathak said.

गैंगरेप की रिपोर्ट लिखाने आई थी, SHO ने किया रेप, अरेस्ट

यूपी के ललितपुर का केस, शासन ने मांगी रिपोर्ट

∎एनबीटी/भाषा, बांदा



अखिलेश यादव बोले, दुष्कर्म पीड़िता की मां से मुलाकात की है, वह डरी हुई हैं।

महिला आयोग ने डीजीपी से मांगी रिपोर्ट

मामले पर यूपी राज्य महिल आयोग ने स्वतः संज्ञान लेते हुए पुलिस महानिदेशक मुकुल गोयल को पत्र लिखकर घटना की आख्या मांगी है। आयोग की अध्यक्ष विमला बाथम ने डीजीपी को पत्र लिखकर दोषियों को कलेर सजा दिलाने को कहा है। वहीं यूपी बाल संरक्षण आयोग ने मामले को जांच के जांच के लिए एक दल का गठन किया है जो गुरुवर को ललितपुर का दौरा करेगा।

के आरोप में किशोरी की मौसी को भी आरोपेत बनाया गया। उधर, एसपी अध्यक्ष अखिलेश यादव ने सवाल किया, 'गरीवों की सुग्गी, बस्तियों को उजाड़ने में विलकल देरी नहीं करने वाला सरकार का बुलडोंजर वच्चियों की हत्या और बलात्कार करने

रहे। थाना इंचार्ज तिलकधारी सरोज ने 27 अप्रैल को दिन में किशोरी थाने वलाया और वयान दर्ज किया। आरोप है कि शाम को वह किशोरी को थाना परिसर में वने अपने कमरे में ले गया और दुष्कमं किया। इसके वाद मौसी को बुलाकर किशोरी को उसके सुपुदं कर दिया। इस दौरान जानकारी के मुताबिक, किशोरी की मां किशोरी की मां लगातार थाने के चक्कर काटती रही और गुहार लगाती रही कि उसकी बेटी को अंगवा करने वालों के 13 वर्षीय बेटी लापता है। एसपी केस दर्ज खिलाफ कार्रवाई की जए। पुलिस ने 30 कर तुरंत कार्रवाई का आदेश दिया। पुलिस अप्रैल को किशोरी को दोबारा थाने बुलाया और चाइल्ड लाइन के सुपुर्द कर दिया।

काउंसलिंग से खुला मामला

चाइल्ड लाइन में काउंसलिंग के दौरान अपने परिवारजनों को बताया कि उसके किशोरी ने पूरी घटना बताई। मामला मोहल्ले में रहने वाले आरोपित चंदन, खुलने के बाद एसपी ने 3 मई को पाली राजभान, हरिशंकर और महेंद्र चौर्यसया के थानाध्यक्ष तिलकधारी सरोज को सस्पेंड उसे वहला-फुसलाकर भोपाल ले गए थे। करते हुए उसके खिलाफ रेप का केस दर्ज वहां उसे स्टेशन के पास गलियों में छिपाकर करवाया। चारों युवकों के खिलाफ गैंग रखा। आरोप है कि चारों उससे रेप करते रेप का केस दर्ज किया गया। साथ देने वालो के घरों तक क्यों नहीं पहुंच रहा है?'

उत्तर प्रदेश में ललितपुर जिले के पाली थाना परिसर में गैंगरेप पीड़िता से रेप किए जाने का मामला सामने आया है। आरोप है कि थाने में क्यान दर्ज करवाने गई पीड़िता से एसएचओ तिलकधारी सरोज ने थाना परिसर स्थित सरकारी क्वार्टर में रेप किया। मामला खुलने के बाद से फरार एसएचओ को पुलिस ने वुधवार को प्रयागराज से गिरफ्तार कर लिया है। एसएचओं के खिलाफ रेप का केस दर्ज किया गया है। इसके अलावा गैंगरेप के अरोपित 4 युवकों और उनका साथ देने के आरोप में किंशोरी की मौसी को भी अरेस्ट किया गया है। साथ ही पूरे थाने को लाइन हाजिर कर दिया गया है। एसएचओ को पहले ही सस्पेंड किया जा चुका है। मामले की जांच झांसी के पुलिस उप महानिरीक्षक जोगेंद्र कुमार को सौंपी गई है। उनसे 24 घटे में रिपोर्ट देने को कहा गया है।

23 अप्रैल को एसपी निखिल पाठक के पास पहुंची और बताया कि कल से उसकी ने केस दर्ज कर मामले की छानवीन शुरू की। 26 अप्रैल को आरोपित युवक किशोरी की मौसी के साथ थाने पहुंचे और वताया कि वह रास्ता भटक गई थी। किशोरी ने

नुख्य आरोपी थानाध्यक्ष सहित छह लोग गिरफ्तार दुष्कर्म पीड़िता से थाने में बलात्कार

नजदीक से गिरफ्तार किया गया। पुलिस सूत्रों ने बताया कि लड़की की मां का आरोप है कि 22 अप्रैल को चार लोग उसकी बेटी को भोपाल ले गए थे जहां उन्होंने तीन दिनों तक उसके साथ बलात्कार किया और बाद में उसे पाली थाने के बाहर छोड़कर भाग गए। उन्होंने बताया कि उस दिन थानाध्यक्ष तिलकधारी सरोज ने लड़की को उसकी मौसी को सौंप दिया लेकिन 27 अप्रैल बयान दर्ज करने के बहाने उसने किशोरी को थाने बुलाया और उसके साथ बलात्कार किया।



आयोग ने घटना पर स्वतः संज्ञान लेते हुए प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर चार हफ्ते के अंदर रिपोर्ट देने को कहा है। प्रयागराज के अपर पुलिस महानिदेशक प्रेम प्रकाश ने बताया कि मुख्य आरोप निलंबित थानाध्यक्ष तिलकधारी सरोज को प्रयागराज में इलाहाबाद उच्च न्यायालय के

वैभव न्यूज 🔳 प्रयागराज

ललितपुर जिले में सामूहिक बलात्कार की शिकायत करने थाने गई 13 साल की लड़की के साथ कथित रूप से दुष्कर्म करने के आरोपी थानाध्यक्ष सहित मामले के सभी छह आरोपियों को पुलिस ने गिरफ्तार कर लिया है। ललितपुर जिले के पाली थाने के थानाध्यक्ष व मुख्य आरोपी तिलकधारी सरोज को निलंबित कर दिया गया है जबकि थाने में घटना के वक्त तैनात अन्य पुलिसकर्मियों को लाइन हाजिर कर दिया गया है। राष्टीय मानवाधिकार

यूपीः गैंगरेप की शिकायत ले थाने पहुंची किशोरी से एसएचओ ने किया दुष्कर्म

प्रियंका ने पूछा- महिलाएं अपनी सुरक्षा की शिकायत लेकर कहां जाएं?

भास्कर न्यूज | ललितपुर

उत्तर प्रदेश के ललितपुर में 13 साल की किशोरी ने एसएचओ पर रेप का आरोप लगाया है। किशोरी की मां ने शिकायत में बताया कि एसएचओ तेलकधारी सरोज ने कमरे में ले जाकर दुष्कर्म किया। घटना सामने आने के बाद से वह फरार हो गया। बुधवार शाम को उसे प्रयागराज से गेरफ्तार कर लिया गया। एसपी ने आरोपी एसएचओ को सस्पेंड कर दिया है। वहीं डीआईजी ने पूरे थाने

आरोपी एसएचओ गिरफ्तार, पूरा थाना लाइन हाजिर

एडीजी जोन भानु भास्कर ने थाना पाली के पूरे स्टाफ को लाइन हाजिर कर दिया है। इसमें 6 एसआई, 6 हेड कॉन्स्टेबल, 10 सिपाही, 5 महिला आरक्षी, 1 चालक एक फालोअर शामिल हैं। मामले की जांच झांसी डीआईजी जोगेंद्र सिंह को सौंपी है। एडीजी ने 24 घंटे में जांच पूरी करने के निर्देश दिए हैं। वहीं पीड़ित किशोरी का मेडिकल कराए जाने के बाद उसे जिला कोर्ट में 164 का बयान देने के लिये भेजा गया है। आरोपी मौसी को पुलिस ने गिरफ्तार कर लिया है।

> ही सुरक्षित नहीं होंगे तो वो शिकायत लेकर जाएंगी कहां?' उधर, पीड़िता की मां ने बताया कि 22 अप्रैल को चंदन, राजभान, हरिशंकर और महेंद्र चौरसिया उसकी बेटी को बहला-फुसलाकर भोपाल ले गए थे। वहां 3 दिनों तक उसके साथ दुष्कर्म किया।

को लाइन हाजिर कर दिया है। कांग्रेस महासचिव प्रियंका गांधी ने ट्वीट करके यूपी सरकार पर निशाना साधा। प्रियंका गांधी ने कहा कि 'बुलडोजर के शोर में कानून व्यवस्था के असल सुधारों को कैसे दबाया जा रहा है। अगर महिलाओं के लिए थाने

Water crisis forcing women to leave their in-laws house in Nasik village, NHRC takes cognisance

https://www.thestatesman.com/india/water-crisis-forcing-women-leave-laws-housenasik-village-nhrc-takes-cognisance-1503068147.html

The National Human Rights Commission has taken a sou motu cognizance of media reports claiming that newly married brides unable to cope with the extreme situation of water shortage is leaving their in-laws' houses in Dandichi Bari village of Nasik district in Maharashtra.

"The women have to walk a kilometre and a half every summer, from March to June, to fetch water from a nearly dry stream at the bottom of a hill taking a lot of time and patience to fill the pots. Reportedly, families now hesitate to get their daughters married off to men from this village," the Human Rights body said.

The Commission has observed that this amounts to a gross violation of their basic human rights i.e. Right to Life and Dignity.

"It seems that in spite of several efforts being made by the government agencies and announcement of various schemes to provide potable water, the relief is still away from this particular village," commented the NHRC.

NHRC quoted a media report published on May 2 in which it was claimed that "the filling one-pot may take three hours and women have to walk a hilly terrain in odd hours twice a day to fetch water first in the morning at 4.00 AM and again after the sunset to avoid the scorching heat. The new brides are often not able to cope with the horrible situation."

"They are so daunted by the extreme water scarcity that they do not want to stay in the village and return to their maternal homes," it added.

Meanwhile, the sarpanch of the village, quoted in the said media report, accused the administration of inaction even after being aware of the grave situation that exists in the village.

"The village Sarpanch, reportedly said that many babus and journalists visit the village and take photographs of the suffering of the villagers but no one helps," NCRC said.

Taking cognizance of the matter, the commission has issued notice to the Chief Secretary of the Maharashtra government and Secretary of the Union Ministry of Jal Shakti seeking a detailed report on the matter within six weeks.

The commission said that the report should include the steps being taken or proposed to be taken to redress the grievance of the residents of this village and the present status regarding the availability of drinking water in the area.

ANI News/Big News Network.com/Latestly

'Water crisis' forcing women to leave their inlaws house in ...

https://www.aninews.in/news/national/general-news/water-crisis-forcing-women-to-leave-their-in-laws-house-in-nasik-village-nhrc-takes-cognizance20220505035013

https://www.bignewsnetwork.com/news/272539915/water-crisis-forcing-women-to-leave-their-in-laws-house-in-nasik-village-nhrc-takes-cognizance

https://www.latestly.com/agency-news/india-news-water-crisis-forcing-women-to-leave-their-in-laws-house-in-nasik-village-nhrc-takes-cognizance-3670271.html

The National Human Rights Commission has taken a sou motu cognizance of media reports claiming that newly married brides unable to cope with the extreme situation of water shortage are leaving their in-laws' houses in Dandichi Bari village of Nasik district in Maharashtra. "The women have to walk a kilometre and a half every summer, from March to June, to fetch water from a nearly dry stream at the bottom of a hill taking a lot of time and patience to fill the pots. Reportedly, families now hesitate to get their daughters married off to men from this village," the Human Rights body said. The Commission has observed that this amounts to a gross violation of their basic human rights i.e. Right to Life and Dignity. "It seems that in spite of several efforts being made by the government agencies and announcement of various schemes to provide potable water, the relief is still away from this particular village," commented the NHRC. NHRC quoted a media report published on May 2 in which it was claimed that "the filling one-pot may take three hours and women have to walk a hilly terrain in odd hours twice a day to fetch water first in the morning at 4.00 AM and again after the sunset to avoid the scorching heat. The new brides are often not able to cope up with the horrible situation."

"They are so daunted by the extreme water scarcity that they do not want to stay in the village and return to their maternal homes," it added. Meanwhile, the sarpanch of the village, quoted in the said media report, accused the administration of inaction even after being aware of the grave situation that exists in the village. "The village Sarpanch, reportedly said that many babus and journalists visit the village and take photographs of the suffering of the villagers but no one helps," NCRC said. Taking cognizance of the matter, the commission has issued notice to the Chief Secretary of the Maharashtra government and Secretary of the Union Ministry of Jal Shakti seeking a detailed report on the matter within six weeks. The commission said that the report should include the steps being taken or proposed to be taken to redress the grievance of the residents of this village and the present status regarding the availability of drinking water in the area. (ANI)

NHRC seeks action taken report on death of a transgender in Sri Jagannath

temple

https://www.uniindia.com/story/NHRC-seeks-action-taken-report-on-death-of-atransgender-in-Sri-Jagannath-temple

The National Human Rights Commission (NHRC) has sought for Action Taken Report (ATR) on the death of a transgender in Sri Jagannath temple, Puri. Acting on a petition filed by Human Rights Activist Radhakanta Tripathy, the Apex rights body sought the report from Puri District Collector and Superintendent of Police of Puri, the Secretary, Department of Women & Child Development and Mission Shakti of Odisha government. Tripathy in his petition stated that on May 1 last transgender Balaram Rout (36), a resident of Nimapara jumped from the gumuta of the shrine. Rout sustained grievous injuries, after falling from a height of around 30 feet. The cause of death has been shrouded under mystery. Tripathy alleged that there is no welfare board for the transgenders who are deprived of many benefits under social welfare schemes. They live miserably with social boycott and ostracisation. Stating the death in Puri Shree Jagannath Temple is very serious, Tripathy contended since the temple is managed by the State Government, adequate police and security are not deployed and precautionary measures are not adopted by the administration. Failure and negligence of Police and inaction by Social Justice department and Temple Administration had resulted in the death of a transgender for the first time in the history of the world famous temple amounts to serious violation of human rights. Earlier pursuant to NHRC notice on Tripathy's petition, the Government of India constituted National Council for Transgender Persons, on August, 21, 2020. This is the first statutory body working for the welfare of transgenders in India. Subsequently, the NHRC formulated and issued an Advisory for Protection of the Rights of LGBTQI Community on 16th October 2020 covering various aspects like food, education, protection, financial help, etc. for strict compliance by the centre and states. Tripathy urged the NHRC for an independent and impartial investigation of the case and sought a direction for adequate compensation to the family members of the deceased, implementation of the Act and Supreme Court judgement for the welfare of the transgenders. UNI XC DP KK ARN

Bengaluru: Acid attack victim undergoes second surgery, has long battle ahead

https://www.newindianexpress.com/cities/bengaluru/2022/may/05/bengaluru-acidattack-victimundergoes-second-surgery-has-long-battle-ahead-2449851.html A week after the horrific acid attack by her spurned stalker, Aasha (name changed) underwent a second surgery on Wednesday. The surgery took three and a half hours, while her first surgery on Saturday lasted eight hours, Aasha's uncle Sundresh said. This could be the beginning of a series of surgeries to set Aasha on the path to recovery. As acid attack survivor Dr Mahalakshmi Y N says, "Treatment is a very long battle, and she has to stay patient and confident."

She herself had to undergo 22 reconstructive surgeries in one-and-half years, after the attack on January 11, 2001. Dr Mahalakshmi, who plans to meet Aasha, said, "Laws and government are supportive of the victim now. At one point, she has to depend on her own self." She recalled that she was 30 years old when a similar attack had left her with 55 per cent disability, affecting her left ear, eye and hand severely. "But I focused on my goal, and chose to heal the pain of people to forget my pain.

I treat at least 60 to 70 patients a day in a government health care centre. My daughter, who was four years old when the incident occurred, is now taking civil service exams. The attitude of people towards acid attack victims has not changed. We don't want sympathy, we need to be allowed to live our lives," she said. Advocate Sumithra Acharya, who is doing research on 'Reintegration and Rehabilitation of Acid Attack Victims' under an NHRC project, said, "Acid attack victims still face a delay in getting benefits. Of 80 victims in the State, only 38 get pension."

माननीयों की आंखों का पानी सूखने का नतीजा है दांडीची का जल संकट, अब आयोग के नोटिस से कुछ हो पाएगा?

https://navbharattimes.indiatimes.com/india/water-crisis-of-dandichi-is-result-miserablegovernment-will-anything-happen-after-notice-of-nhrc/articleshow/91331043.cms नासिक के गांव दांडीची बारी (Dandichi Bari) का जल संकट (Water crisis) रूह कंपा देने वाला है। यह माननीयों की आंखों का पानी सूखने का नतीजा है। हालात इतने गंभीर हैं कि कई नई दुल्हनें स्थिति का सामना करने में असमर्थ होकर मायके लौट जाती हैं। जल संकट के चलते इन महिलाओं को पानी लाने के लिए बहुत दूर जाना पड़ता है। महाराष्**ट्र** (Maharashtra) के ही कुछ एक गांव में महिलाएं जान जाखिम में डालकर थोड़े से पानी के लिए 50 फीट गहरे कुएं में उतरने तक को मजबूर हो जाती हैं। यह और बात है कि शासन-प्रशासन के आंख-कान बंद हैं। अब इस पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है। उसने महाराष्ट्र सरकार और केंद्रीय जल शक्ति मंत्रालय को नोटिस जारी किया है। आयोग ने कहा है कि महिलाओं को हर गर्मियों में मार्च से जून तक एक पहाड़ी के तल पर लगभग सूख चुकी धारा से पानी लाने के लिए डेढ़ किलोमीटर पैदल चलना पड़ता है। इसमें काफी समय लगता है। देखना होगा कि आयोग के नोटिस के बाद क्या स्थितियों में कोई बदलाव होगा।

एनएचआरसी ने कहा है कि नौबत यह है कि कई परिवार गांव के पुरुषों से अपनी बेटियों की शादी करने से हिचकिचा रहे हैं। दांडीची बारी गांव में गंभीर जल संकट के कारण ग्रामीणों को पानी की एक–एक बूंद के लिए रोजाना संघर्ष करना पड़ रहा है। आयोग के मुताबिक, अगर मीडिया में आई खबर सही है, तो यह उन लोगों के मूल मानवाधिकारों का घोर उल्लंघन है।

कई गांवों में है पानी की किल्लत

महाराष्ट्र के कई गांवों में पानी की किल्लत से लोग परेशान हैं। दांडीची बारी भी उनमें से एक है। इस गांव में लगभग 300 लोग रहते हैं। यह गांव नासिक से लगभग 90 किमी दूर सुरगना तालुका में पड़ता है। इस गांव का नाम सुनकर लड़की वाले डर जाते हैं। इस गांव में कोई अपनी लड़की नहीं ब्याहना चाहता है। गांव में महिलाओं को बूंद-बूंद पानी के लिए संघर्ष करना पड़ता है। यहां के युवाओं के लिए सुखी वैवाहिक जीवन सपने जैसा है। एक मटका पानी के लिए महिलाओं को कई किलोमीटर दूरे चलना पड़ता है।

गर्मी में हालात विकराल हो जाते हैं। तापमान सामान्यता 40 डिग्री सेल्सियस को छू जाता है। कई-कई घंटे बिताकर थोड़े से पानी का इंतजाम हो पाता है। सूखी धारा से पानी लाने को डेढ़ किलोमीटर तक पैदल चलना पड़ता है। पथरीले इलाके में चलकर पानी के श्रोत तक पहुंचने तक ही संघर्ष खत्म नहीं होता है। अलबत्ता चट्टान की गुहा में पानी भरने के लिए घंटों इंतजार करना पड़ता है।

यहां पानी है खजाना

2008-09 में तीन विवाहित महिलाओं ने पानी की कमी से उकताकर अपनी शादी के कुछ दिनों के भीतर ही गांव छोड़ दिया था। आज नौबत यह है कि परिवार अपनी बेटियों की शादी गांव के पुरुषों से करने से हिचकिचाते हैं। पानी की जद्दोजहद के लिए महिलाएं साथ में अलाव या टॉर्च लेकर भी चलती हैं। इससे जंगली जानवरों से उनकी सुरक्षा हो। यहां पानी ही खजाना है। खड़ी पगडंडी से निपटने के लिए महिलाओं को सिर पर पानी के दो घड़े के साथ हाथ में टॉर्च रखनी पड़ती है।

फिलहाल यह साफ है कि उनकी समस्**या की सुध किसी ने नहीं ली है। सबके सब कान** में रुई डालकर बैठे हैं। यह बात इसलिए भी कही जा सकती है क्**योंकि यह समस्**या सालों साल पुरानी है। महाराष्ट्र सरकार और केंद्रीय जल शक्ति मंत्रालय को मानवाधिकार आयोग की नोटिस के बाद यह देखना होगा कि यहां स्थितियों में कोई बदलाव आता है कि नहीं।

थाने में रेप पीड़िता का रेप: मानवाधिकार आयोग ने यूपी सरकार को जारी किया नोटिस, चार सप्ताह में मांगा जवाब

https://www.amarujala.com/lucknow/nhrc-issues-notice-to-up-dgp-and-chief-secretaryin-lalitpur-rape-case

ललितपुर के एक थाने में सामूहिक दुष्कर्म पीड़िता किशोरी के साथ दुष्कर्म की घटना ने पूरे देश को हिला दिया है। मामले में राष्ट्रीय मानवाधिकार आयोग ने उत्तर प्रदेश सरकार, प्रदेश के मुख्य सचिव व पुलिस महानिदेशक को नोटिस जारी कर चार सप्ताह में जवाब मांगा है।

ललितपुर में सामूहिक दुष्कर्म का शिकार हुई एक किशोरी के साथ पाली के थानाध्यक्ष ने थाना परिसर में बने अपने कमरे में ले जाकर दुष्कर्म किया। किशोरी को बयान दर्ज कराने के लिए बुलाया गया था।

एसओ के कहने पर किशोरी की मौसी ही उसे थाने में लेकर पहुंची थी। चाइल्ड लाइन में काउंसलिंग के बाद घटना का खुलासा हुआ। एसपी ने थानाध्यक्ष को निलंबित कर दिया है। एसओ समेत चार युवकों के खिलाफ मुकदमा दर्ज किया गया है।

मामले में किशोरी से दुष्कर्म का आरोपी तिलकधारी सरोज गिरफ्तार कर लिया गया है।

Hindustan/ Moneycontrol Hindi

थाने में रेप के मामले मे NHRC ने UP के मुख्य सचिव और डीजीपी से मांगी रिपोर्ट, डीआईजी ने शुरू की जांच

https://www.livehindustan.com/uttar-pradesh/story-nhrc-seeks-report-from-up-chiefsecretary-and-dgp-in-case-of-rape-in-police-station-dig-starts-investigation-6425478.html

https://hindi.moneycontrol.com/news/india/trends/lalitpur-rape-accused-sho-arrestednhrc-seeks-report-from-top-officials-ncpcr-team-will-visit-561351.html

ललितपुर में थाने में नाबालिग से रेप के मामले में मानवाधिकार आयोग (NHRC) ने मुख्य सचिव और डीजीपी से रिपोर्ट तलब की है। एनएचआरसी ने मीडिया में आई खबरों पर स्वतः संज्ञान लेते हुए नोटिस जारी किया है। नोटिस में लिखा है कि ललितपुर के पाली थाने में 13 साल की गैंगरेप पीड़िता के साथ एसएचओ द्वारा रेप की घटना बेहद गंभीर है। अपने साथ हुई दरिंदगी की रिपोर्ट दर्ज कराने थाने गई किशोरी के साथ रेप की घटना पीड़ितों के मानवाधिकार का उल्लंघन है। दोनों अधिकारियों से पूरे मामले पर चार हफ्ते में नोटिस का जवाब देने को कहा गया है।

इंस्पेक्टर प्रयागराज से गिरफ्तार, पूरा पाली थाना लाइन हाजिर नाबालिग गैंगरेप पीडि़ता के साथ थाने के अंदर दुष्कर्म के मामले में पूरा पाली थाना लाइनहाजिर कर दिया गया है। पुलिस ने इंस्पेक्टर समेत सभी छह आरोपितों को गिरफ्तार कर लिया है। पीड़ि़ता की नामजद मौसी समेत पांच को जेल भेज दिया गया है। प्रयागराज में गिरफ्तार इंस्पेक्टर से पूछताछ की जा रही है।

मामले की जांच डीआईजी झांसी को सौंपी गई है, जो 24 घंटे में रिपोर्ट देंगे। एडीजी भानु भास्कर ने शासन को प्राथमिक रिपोर्ट भेज दी है। थाने में 28 लाइन हाजिर स्टाफ की जगह नई तैनाती कर दी गई है। उधर इस मामले में राजनीति भी गर्मा गई है। सपा प्रमुख अखिलेश यादव पाली पहुंच रहे हैं। कांग्रेस व आप नेताओं ने ट्वीट कर सरकार की आलोचना की है।

यह है मामला

ललितपुर के थाना पाली क्षेत्र निवासी किशोरी को 22 अप्रैल को चार स्थानीय लोग बहलाकर अपने साथ ले गए थे। उसे भोपाल ले जाकर चारों ने दुष्कर्म किया। 23 अप्रैल को एसपी से मां ने शिकायत की। 26 अप्रैल को चारों किशोरी को उसकी मौसी गुलाबबाई के घर ले गए। वहां से थाने लाए। पुलिस ने बच्ची को माता-पिता के बजाए मौसी को सौंप दिया। 27 अप्रैल को इंस्पेक्टर ने किशोरी को बुलाया और थाने में दुष्कर्म किया। एसपी ने छानबीन शुरू कराई तो 30 अप्रैल को इंस्पेक्टर ने पीडि़ता को चाइल्ड लाइन के सुपुर्द कर दिया। जहां किशोरी ने आपबीती बयां की। इसके बाद मामले का खुलासा हुआ।

डीआईजी ने जांच शुरू की

डीआईजी झांसी जोगेन्द्र कुमार ने जांच शुरू कर दी है। झकझोर देने वाली इस घटना में मंगलवार को इंस्पेक्टर तिलकधारी सरोज समेत छह लोगों पर रेप की रिपोर्ट दर्ज हुई थी। बुधवार को किशोरी की मौसी गुलाबबाई, चंदन, महेंद्र चौरसिया, राजभान और हरिशंकर को पुलिस ने गिरफ्तार कर लिया। कोर्ट में पेश करने के बाद उन्हें जेल भेज दिया गया है।

एसपी निखिल पाठक ने बताया कि फरार इंस्पेक्टर की तलाश में सात टीमें लगाई गई थीं। इनमें से एक टीम को उसकी लोकेशन प्रयागराज में मिली। वहीं उसे दबोच लिया गया। पाली थाने का चार्ज जखौरा के इंसपेक्टर धमेंन्द्र सिंह को दिया गया है।

महिला सिपाहियों की जगह खुद की पूछताछ

प्राथमिक जांच में निलंबित इंस्पेक्टर तिलकधारी सरोज की कई हरकतें गैरकानूनी पाई गई हैं। उसने 26 अप्रैल को किशोरी के थाने पहुंचने पर न रिपोर्ट दर्ज की न आरोपितों पर कार्रवाई की। किशोरी का मेडिकल भी नहीं कराया। उसे माता पिता के बजाए मौसी की सुपुर्दगी में सौंप दिया।

थाने में महिला सिपाहियों के होने के बावजूद खुद पूछताछ की। उसे नियम विरुद्ध रात भर थाने में रखा। इन सभी बिंदुओं और एफआईआर के आरोपों के मद्देनजर डीआईजी सघन जांच कर रहे हैं। एडीजी भानु भास्कर ने बताया कि बेहद गंभीर मामला है। डीआईजी झांसी जांच कर रहे हैं। पांच आरोपित जेल भेजे गए हैं। फरार इंसपेक्टर गिरफ्तार कर लिया गया है। सख्त से सख्त कार्रवाई की जाएगी।

थाना प्रभारी द्वारा नाबालिग से दुष्कर्म मामले में यूपी सरकार, पुलिस प्रमुख को राष्ट्रीय मानवाधिकार आयोग का नोटिस

https://www.enavabharat.com/india/national-human-rights-commission-notice-to-upgovernment-police-chief-in-case-of-minor-rape-by-station-in-charge-547517/ राष्ट्रीय मानवाधिकार आयोग (NHRC) ने बुधवार को उत्तर प्रदेश सरकार (UP Government) और (State Police Chief) को एक नाबालिग सामूहिक बलात्कार पीड़िता से ललितपुर के एक पुलिस थाने के प्रभारी द्वारा कथित रूप से दुष्कर्म किए जाने पर नोटिस जारी किया। एक मीडिया रिपोर्ट पर संज्ञान लेते हुए, राष्ट्रीय मानवाधिकार आयोग ने कहा, रिपोर्ट में कही गई बात यदि सच है. तो यह पीड़िता के मानवाधिकारों का उल्लंघन है। राष्टीय मानवाधिकार की ओर से जारी एक बयान में कहा गया है कि "एनएचआरसी ने एक मीडिया रिपोर्ट का स्वत: संज्ञान लिया है कि उत्तर प्रदेश के ललितपुर जिले में थाना प्रभारी द्वारा एक नाबालिग से बलात्कार किया गया था, जब वह अपने साथ हुए सामूहिक बलात्कार की शिकायत दर्ज करवाने आयी थी।" यह भी पढ़ें नई दिल्ली: नगर निगम के स्कुल में व्यक्ति ने किया दो लड़कियों का यौन उत्पीड़न, शिकायत करने पर प्रिंसिपल बोले- 'भूल जाओ' बयान के मुताबिक, आयोग ने मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर चार सप्ताह के भीतर रिपोर्ट मांगी है। पीड़िता की मौसी और पाली थाने के एसएचओ समेत छह लोगों के खिलाफ प्राथमिकी दर्ज की गई है और अब तक पांच लोगों को गिरफ्तार किया गया है। साथ ही थाने के अन्य सभी पुलिसकर्मियों को सक्रिय ड्युटी से हटाकर लाइन हाजिर किया गया है। झांसी के उप महानिरीक्षक (डीआईजी) जोगेंद्र कुमार को मामले की जांच करने और 24 घंटे के भीतर रिपोर्ट सौंपने को कहा गया है। (एजेंसी)

Teen survivor's rape at UP thana: SHO, 5 other cops arrested

Arindam Ghosh TNN

Jhansi: The fugitive rapeaccused SHO of a police station in UP's Lalitpur and five more police officers were arrested, while all 29 personnel posted there were sent to the police lines on Wednesday, following an FIR registered against six of them on Tuesday for the alleged rape of a 13-year-old Dalit girl at the station when she went there to lodge a complaint of gang rape.

Pali police station SHO Tilakdhari Saroj was suspended and he was on the run, but police surveillance teams spotted him in Chitrakoot and he was finally arrested near the HC in Prayagraj, additional DGP Prem Prakash said.

According to reports, the girl was lured by four youths and taken to Bhopal on April 22 where she was allegedly gang-raped. She escaped and reached Lalitpur, where she went to the police station to register a complaint, but the SHO allegedly raped her before handing her over to the government childcare agency, Childline. In her statement before a magistrate, the girl named the SHO

HC orders transfer of senior MP cops

The Madhya Pradesh HC has directed transferring the Jabalpur additional DGP and the Chhindwara SP to "a far-flung place" so that they aren't able "to influence the witnesses" following accusation that the officers tampered with evidence in collusion with a government surgeon to shield a rape-accused constable, reports **Ashutosh Shukla**.

The bench of Justice Vivek Agarwal came down heavily against the officers while hearing a bail application by the constable.

as her rapist, sources said.

Saroj denied raping the girl and demanded an investigation by an independent agency. "I did not run or escape, but surrendered to police," he told reporters. Jhansi range DIG Jogendra Kumar has been directed to investigate and submit a report within 24 hours. The National Human Rights Commission has also issued notices to the UP chief secretary and the state DGP, seeking a report within four weeks.

बलात्कार की शिकायत करने गई किशोरी से थाने में रेप मुख्य आरोपी थानाध्यक्ष सहित छह गिरफ्तार

पर स्वतः संज्ञान लेते हुए प्रदेश के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर चार हफ्ते के अंदर रिपोर्ट देने को कहा है।

> प्रयागराज के प लिस महानिदेशक प्रेम प्रकाश ने बताया कि

मख्य आरोपी निलंबित थानाध्यक्ष तिलकधारी सरोज को प्रयागराज में इलाहाबाद उच्च न्यायालय के नजदीक से गिरफ्तार किया गया। पलिस सत्रों ने बताया कि लडकी की मां का आरोप है कि 22 अप्रैल को चार लोग उसकी बेटी को भोपाल ले गए थे जहां

(शेष पष्ट ७ कालम ३ पर)

मुलाकात की। बसपा अध्यक्ष मायावती ने भी घटना की कडी निंदा की है। रालोद के सचिव अनिल दुबे ने घटना को प्रदेश की पुलिस पर एक बदनुमा दाग करार देते हुए सभी पुलिसकर्मियों को बर्खास्त करने की मांग की है कांग्रेस महासचिव प्रियंका गांधी ने भी सिलसिलेवार ट्वीट कर इस घटना पर सरकार को घेरा। उन्होंने कहा, 'लल्तिपर में एक 13 साल की बच्चची के साथ गैंगरेप और फिर शिकायत लेकर जाने पर थानेदार द्वारा बलात्कार की घटना दिखाती है कि 'बुलडोजर' के शोर में कानून-व्यवस्था के असल सुधारों को कैसे दबाया जा रहा है। अगर महिलाओं के लिए थाने ही सुरक्षित नहीं होंगे तो वो शिकायत लेकर जाएंगी कहां?' इस बीच, उपमुख्यमंत्री बुजेश पाठक ने विपक्षी दलों से कहा कि वे आपराधिक मामलों का राजनीतिकरण न करें। उन्होंने कहा, 'पीड़िता हमारी बेटी है और उसके साथ कुछ गलत हुआ है तो सरकार सख्त कार्रवाई करेगी और दोषी को किसी कीमत पर नहीं बख्शेगी।' उन्होंने कहा, 'सरकार इस मामले को फास्ट ट्रैक अदालत में ले जाएगी और घटना में शामिल पुलिसकर्मियों के खिलाफ इतनी सख्त कार्रवाई होगी कि उनकी अगली पीढ़ियां तक कराह उउँगी। उनके खिलाफ राष्ट्रीय सुरक्षा कानून के तहत

ललितपुर/प्रयागराज, 4 मई (एजैंसी): ललितपुर जिले में सामुहिक बलात्कार की शिकायत करने थाने गई 13 साल की लड़की के

साथ दुष्कर्म के आरोपी थानाध्यक्ष संहित मामले के सभी छ ह

आरो पियों को पुलिस ने गिरफ्तार कर लिया है। ललितपुर जिले के पाली थाने के थानाध्यक्ष व मुख्य आरोपी तिलकधारी सरोज को निलंबित कर दिया गया है जबकि घटना के वक्त थाने में तैनात अन्य पुलिसकर्मियों को लाइन हाजिर कर दिया गया है। राष्ट्रीय मानवाधिकार आयोग ने घटना

बलात्कार को शिकायत ...

उन्होंने तीन दिनों तक उसके साथ बलात्कार किया और बाद में उसे पाली थाने के बाहर छोड़कर भाग गए। उन्होंने बताया कि उस दिन थानाध्यक्ष तिलकधारी सरोज ने लड़की को उसकी मौसी को सौंप दिया लेकिन 27 अप्रैल बयान दर्ज करने के बहाने उसने किशोरी को थाने बलाया और उसके साथ बलात्कार किया। कानपुर जोन के अपर पुलिस महानिदेशक भानु भास्कर ने बतायाँ कि तिलकधारीँ और किशोरी की मौसी सहित कुछ छह लोगों के खिलाफ मामला दर्ज किया गया है। झांसी के पुलिस उप महानिरीक्षक जोगेंद्र कुमार को मामले की जांच कर 24 घंटे के भीतर रिपोर्ट देने को कहा गया है।

इस बीच विपक्षी दलों ने इस मामले को लेकर प्रदेश सरकार को घेरा है। मुख्य विपक्षी दल सपा ने ट्वीट कर कहा, 'भाजपा सरकार में सबसे बड़ा सवाल यह है कि किस पर भरोसा किया जाए किस पर नहीं ? ललितपुर में बलात्कार की शिकायत करने पहुंची नाबालिग से थाने में ही थानाध्यक्ष ने दरिंदगी की। अब सीएम बताएं पीडित बेटियां जाएं तो जाएं कहां ? पीड़िता की सुरक्षा का इंतजाम कर दोषियों को मिले कठोरतम सजा।' सपा अध्यक्ष अखिलेश यादव ने ललितपुर जाकर पीड़ित लड़की के परिजन से कार्रवाई होगी।'

थानाध्यक्ष निलंबित, थाने में अपर तैनात कर्मी लाइन ह्यजिर

COP IN NET SHO arrested over raping UP gang-rape survivor

NAMITA BAJPAI @ Lucknew

A Station House Officer (SHO) accused of raping a minor in a Uttar Pradesh police station was arrested on Wednesday and the entire staff of his station, comprising 29 police personnel, was attached to the police lines for the horrific crime. The girl had gone to the Pali police station in Lalitpur to record her statement in a gang-rape case filed by her two days earlier.

As per Lalitpur Superintendent of Police Nikhil Pathak, four people kidnapped her and took her to Bhopal where they gang-raped her on April 22. She later escaped from their captivity and reached the Pali station in Lalitpur district to register a complaint against the four men. Initially, SHO Tilakdhari Saroj, sent her to a destitute home along with her aunt. However, two days later, he asked her to come back so that he could record her statement. When she arrived, Saroj took her to a room inside the police station and raped her.

The survivor narrated her ordeals to Lalitpur SP, who suspended Saroj. After an initial investigation, five people, including Saroj, were booked under Sections 363, 376, 376B, 120B of the IPC and the Protection of Children from Sexual Offences Act (POCSO) and 3(2)5 of the SC/ST Act.

"Taking cognizance of the issue, Additional Director General Kanpur Zone has ordered to attach the entire staff, comprising 29 police personnel, of Pali police station to the police lines," ADG (Law and Order) Prashant Kumar said.

The Uttar Pradesh Director General of Police has directed DIG (Jhansi Range) to conduct an inquiry and submit a report on the conditions under which the SHO committed the crime. The DIG has also been asked to probe the role of supervisory officer. Four have so far been arrested in the case. MORNING STANDARD, Delhi, 5.5.2022

Page No. 3, Size:(6.38)cms X (13.27)cms.



Haj Manzil night shelter for the homeless | EXPRESS

Relocate homeless urgently: Plea in HC

EXPRESS NEWS SERVICE @ New Delhi

A petition has been filed in the Delhi High Court challenging the decision of the city government to close down the Haj Manzil shelter near Turkman Gate for the homeless. The petition sought immediate relief for the homeless living in the shelter.

According to the petition, the temporary shelter home currently houses 70-80 people, most of whom are senior citizens abandoned by their families. "There is already a shortage of homeless shelters in Delhi and these people will be forced to go out on roads if no other arrangement is made for them," read the petition.

The petition was filed by Sunil Kumar Aledia,Executive Director at Center for Holistic Development (CHD) through his Advocate Kamlesh Kumar Mishra.

"CEO of Delhi Urban Shelter Improvement Board (DUSIB), Bipin Rai said that the Haj Manzil shelter home is a temporary shelter home. It was primarily constructed to provide accommodation to people from other states planning to visit Hajj. He said that the residents will be relocated to another shelter home at the earliest," the petition added.

The move comes after the government asked around 80 homeless people from the night shelter home to vacate the place by May 1.

On Tuesday, the National Human Rights Commission (NHRC) also asked the government to submit a report on the matter in two weeks and issued a notice to Delhi Chief Secretary Naresh Kumar.

"The commission has received complaints from one Vicky, a resident of the shelter, alleging that DUSIB is contemplating to close their shelter home, and the homeless living there have no place to stay. It has also been alleged that the state government in the recent past has closed nine shelter homes and the state authorities are not taking any action," read the notice.

रेप कांड में थाना लाइन हाजिर, इंस्पेक्टर गिरफ्तार

सलितपुर, संवादयता। नावालिग गैंगरेप पीड़िता से पाली थाने के अंदर दुष्कर्म के मामले में पूरा थाना लाइन हाजिर कर दिया गया है। पुलिस ने सभी छह

आरोपितों को गिरफ्तार कर लिया है। पीड़िता की नामजद मौसी समेत पांच को जेल मेज दिया गया है जबकि प्रयागराज में गिरफ्तार इंस्पेक्टर से पूछताछ की जा रही है। मामले की जांच डीआईजी झांसी को सौंपी गई है, जो 24

घंटे में रिपोर्ट देंगे। एडीजी भानु भास्कर ने शासन को प्राथमिक रिपोर्ट मेज दी है। थाने में 28 लाइन हाजिरस्टाफ की जगह नई तैनाती कर दी गईं है। उधर इस मामले में राजनीति भी गर्मा गई है। सपा प्रमुख अखिलेश यादव पाली पहुंच रहे हैं। कांग्रेस व आप नेताओं ने ट्वीट कर सरकार की आलोचना की है।

जांच शुरू की: डीआईजी झांसी जोगेन्द्र कुमार ने जांच शुरू कर दी है।

योगी सरकार सख्त, डीआईजी को भेजा

मुख्यमंत्री योगी आदित्यनाथ ने ललितपुर प्रकरण में सख्त रूख अपनाने हुए डीएम व एसपी को दोषियों के विरुद्ध कठोर कार्रवाई का निर्देश दिया है। रेप के आरोपी थानाच्यक्ष समेत चार लोगों के विरुद्ध मुकदमा दर्ज करते हुए एसओ को निलंबित कर दिया गया। साथ ही पूरा थाना लाइन हाजिर कर दिया गया। डीजीपी मुकुल गोयल ने डीआईजी झांसी को पूरी घटना का पर्दाफाश होने तक जिले में कैम्प करने का निर्देश दिया है।

घटना विचिलित करने वालीः अस्विलेश

लखनऊ। सपा के राष्ट्रीय अध्यक्ष अखिलेश यादव ने कहा है कि यूपी सरकार के राज में अपराधी और पुलिस के हौसले बुलंद हैं। ललितपुर की घटना विचिलित करने वाली है।

झकझोर देने वाली इस घटना में मंगलवार को इंस्पेक्टर तिलकधारी सरोज समेत छह लोगों पररेप की रिपोर्ट दर्ज हुई थी। बुधवार को किशोरी की मौसी गुलाबबाई, चंदन, महेंद्र चौरसिया, राजभान और हरिशंकर को

राज्य सरकार सख्त कार्रवाई करेः मायावती

लखनऊ। बसपा सुग्रीमो मायावती ने गैंगरेप की घटना को अति शर्मनाक बताया है। उन्होंने बुधवार को ट्वीट कर कहा है कि सरकार देषियों के विरुद्ध सख्त कानुनी कार्रवाई करे।

पुलिस ने गिरफ्तार कर लिया। कोर्ट में पेश करने के बाद उन्हें जेल भेज दिया गया है। एसपी निखिल पाठक ने बताया कि फरार इंस्पेक्टर की तलाश में सात टीमें लगाई गई थीं। इनमें से एक टीम को उसकी लोकेशन प्रयागराज में मिली। नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग ने उत्तर प्रदेश सरकार और राज्य पुलिस प्रमुख को एक नाबालिग सामूहिक बलात्कार पीड़िता से थाने के प्रभारी द्वारा दुष्कर्म किए जाने पर नोटिस जारी किया।

आयोग ने रिपोर्ट मांगी

घटनाएं रोकने को गंभीर कदम उठाएं : प्रियंका

कांग्रेस की महासचिव प्रियंका गांधी बाड़ा ने ललिलपुर घटना पर भाजपा सरकार पर कड़ा हमला बोला है। कहा-ऐसी घटनाओं को रोकने के लिए गंभीर कदम उठाने ही होंगे।

वहीं उसे दबोच लिया गया। पाली थाने का चार्ज जखौरा के इंसपेक्टर धमेंन्द्र सिंह को दिया गया है।

प्राथमिक जांच में निर्लोबित इंस्पेक्टर तिलकधारी सरोज की कई हरकतें गैरकानूनी पाई गई हैं।

MILLENNIUM POST, Delhi, 5.5.2022

Page No. 1, Size:(6.76)cms X (19.75)cms.

-NHRC NOTICE TO UP GOVT, DGP UP: Minor gang-rape victim, who went to file

complaint, raped by SHO

MPOST BUREAU

LALITPUR (UP): A 13-yearold girl who was allegedly raped by four men over three days was sexually assaulted again by the SHO of a police station where she had been left by her attackers, police said on Wednesday. SHO Tilakdhari Saroj, the main accused in the case, has been arrested from Prayagraj, officials said on Wednesday. Earlier, five people were arrested and an FIR filed against six. Besides, all the other policemen of the station have been taken away

from active duty and sent to police lines. Deputy Inspector General (DIG), Jhansi, Jogendra Kumar has been asked to probe the matter and submit the report within 24 hours, officials said. The NHRC on Wednesday sent notices to the Uttar Pradesh government and the state police chief regarding the incident. Taking suo motu cognizance of a media report, the National Human **Rights Commission (NHRC)** observed that the contents of the report, if true, amount to human rights violations of the victim. **Continued on P4**

Gang-rape victim

In a statement, it said the NHRC has taken suo motu cognisance of a media report that a 13-year-old girl was raped by the in-charge of the police station in the Lalitpur district of Uttar Pradesh when she went there to get an FIR registered about her gangrape.

As chilling details of the case came to light, the opposition Samajwadi Party and Congress highlighted the vulnerability of women and asked where they should go to file their complaint and whom should they trust.

Deputy Chief Minister Brajesh Pathak, however, said strict action will be taken and the stringent National Security Act will be slapped against the accused.

According to the mother of the multiplerape survivor, her daughter was taken to Bhopal, about 240 km from here, on April 22 by four men and raped there for three days. The men left the girl at the Pali police station, where she was again sexually attacked, she alleged.

The girl narrated her ordeal during counselling at an NGO, which approached the Superintendent of Police. Following his intervention, an FIR was registered on Tuesday.

ADG (Law and Order) Prasant Kumar added in Lucknow that the DIG has been told to stay in Lalitpur till the case is solved.

"While the SHO has been suspended, all policemen of Pali police station in Lalitpur have been sent to police lines," said Additional Director General of Police, Kanpur Zone, Bhanu Bhaskar.

The Samajwadi Party attacked the Yogi Ad anath-led Uttar Pradesh government over the incident, and said: "The biggest question in th BJP government is whom to trust and whom to not. A minor who reached the police station to file rape complaint was raped by the SHO himself.

"Now the CM should say, where should the victim's daughters go? Security of the victim should be ensured and strict action should be taken against those found guilty," the party sai in a tweet in Hindi.

SP chief Akhilesh Yadav is expected to visi Lalitpur to meet the rape survivor's family.

Hitting out at the state government in a series of tweets, Congress leader Priyanka Gar dhi Vadra said: "The incident of gangrape with a 13-year-old girl in Lalitpur and then rape by police officer after taking a complaint shows h the real reforms of law and order are being sup pressed under the noise of "bulldozer". If polic station are not safe for women, where will the go with their complaints."

"Has the UP government seriously though about increasing the deployment of women in police stations, making them safer for women The Congress party had in its women's manife made many important points for women security. Today its Lalitpur...", she said.

To prevent such incidents, serious steps should be taken for women's safety and a wom friendly law system, she added.

Deputy Chief Minister Brajesh Pathak said strict action will be taken against the accused.

"The matter will be taken up in a fast track court and action will be so strict against the policemen involved that even their next genertions will cry out in pain. The NSA will also be invoked against them and no one will be spare Pathak told reporters in Lucknow.

Asked about politics being played over the case, Pathak said: "I want to ask the opposition not to politicise criminal matters. She (victim) our daughter and if wrong was done against he the government is committed to take action ar will not spare anyone at any cost."

On Akhilesh Yadav's visit to Lalitpur, Patha mockingly said: "He (Yadav) thinks if somethi happens, he can start his political tourism".

The police said an FIR was lodged under vious sections of the IPC, including 363 (kidnap ping), 376 (rape), 376 B (intercourse by public servant with woman in his custody), 120 B (cospiracy), POCSO Act and SC/ST Act.

इंसानियत को शर्मसार करने वाला

यह मामला मंगलवार को प्रकाश में

आया था। थाने में दुष्कर्म की घटना

का राष्ट्रीय मानवाधिकार आयोग ने भी

स्वतः संज्ञान लिया है। मुख्य सचिव

और डीजीपी को नोटिस भेजकर चार

सप्ताह में मामले की जांच रिपोर्ट

बता दें, पाली थाना क्षेत्र की रहने

वाली 13 साल की किशोरी को उसके

गांव के चार लडके बहला-फसलाकर

22 अप्रैल को भोपाल ले गए थे, जहां

चारों ने उसके साथ दुष्कर्म किया था।

तलब की है।

इसके बाद आरोपित पीडिता को पाली

छोड़कर भाग गए थे। आरोप है कि

पीड़िता जब अपनी मौसी के साथ

पाली थाना पहुंची तो यहां बयान

लिखने के बहाने थाना प्रभारी ने एक

कमरे में बालिका के साथ दुष्कर्म

फरार थाना प्रभारी को पकड़ने के

लिए डीआइजी के निर्देशन में गठित

टीम ने रात में प्रयागराज के गंगापार

इलाके में दबिश दी। पलिस टीम ने

बुधवार देर शाम आरोपित थाना प्रभारी

को प्रयागराज से गिरफ्तार कर लिया।

किया था।

दुष्कर्म का आरोपित इंस्पेक्टर गिरफ्तार, पूरा थाना लाइन हाजिर

ललितपुर के पाली थाने में 13 साल की सामूहिक दुष्कर्म पीड़िता से दुष्कर्म का मामला, जांच डीआइजी को सौंपी गई

इसी थाने में फंदे पर लटकता मिला था युवक का शव

पाली थाने में ही 28 अगस्त, 2021 को ग्राम पटऊआ निवासी तेजराम का फांसी पर शव लकटता मिला था। इस मामले में तब के एसआइ हरीश सिंह और पांच पुलिसकर्मियों को निलंबित कर दिया गया था। पुलिस उसे शराब पीकर उत्पात मैचाने के आरोप में पकड़कर थाने ले आई थी। थोड़ी देर बाद बाथरूम के अंदर तेजराम का शव शर्ट के सहारे बाथरूम के जंगले से लटका हुआ मिला था।

महिला आरक्षी, एक वाहन चालक है। एडीजी ने 24 घंटे में रिपोर्ट देने और एक फालोअर समेत थाने के के आदेश दिए हैं। उधर, आरोपित जोन) भानु भारकर के निर्देश पर सभी 29 पुलिसकर्मियों को लाइन थाना प्रभारी तिलकधारी सरोज को प्रयागराज से गिरफ्तार कर लिया गया छह हेड कॉस्टेबल, 10 आरक्षी, पांच जांच डीआइजी (झांसी) को सौंपी है। ललितपुर जिले के पाली थाने में

पाली थाने में तैनात छह उप-निरीक्षक, हाजिर कर दिया गया। परे मामले की

थाने के सरकारी आवास में 13 साल की सामहिक दुष्कर्म पीडि़ता के साथ थाना

जासं, ललितपुर : ललितपुर में पाली



प्रभारी द्वारा दुष्कर्म करने के मामले में एडीजी तिलकधारी सरोज

कानपुर जोन ने 🛛 फाइल फोटो बडी कार्रवाई की है। एडीजी (कानपुर

TRIBUNE, Delhi, 5.5.2022 Page No. 1, Size:(12.96)cms X (6.84)cms.

Teen gangrape survivor 'violated' by SHO

NHRC issues notice to UP Chief Secy, DGP | Seeks report within 4 weeks

TRIBUNE NEWS SERVICE

NEW DELHI, MAY 4

A Station House Officer (SHO) in UP's Lalitpur district was on Wednesday suspended for sexual assault of a 13-year-old gangrape survivor. The complaint against the SHO was filed by the child through NGO Childline. The National Human Rights Commission has issued a notice to the Chief Secretary and the Director-General of Police, Uttar Pradesh, seeking a report within four weeks.

Lalitpur SP Nikhil Pathak



SP chief Akhilesh Yadav speaks with the media after meeting the minor. PTI

said four of the six accused had been arrested, including the SHO, who had absconded to Prayagraj. The staff at the Pali police station have been sent to the Police Lines. Sources said the girl was lured to Bhopal by four men who allegedly raped her and then left her near the police station. SHO Tilakdhari Saroj handed the victim over to her aunt but called her again on the pretext of recording her statement and allegedly raped her on the police station premises. The DIG (Jhansi) has been asked to probe the matter.

AICC general secretary Priyanka Vadra demanded justice for the victim, questioning the "lawlessness" in UP. Custodial rape was recognised through amendments to the IPC, CrPC and Evidence Act in 1983 after a tribal girl, who had fled with her lover, was brought back by the police and raped in custody.

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SHO held for rape of minor gang-rape victim

Accused suspended, 6 named in FIR

OMAR RASHID

The family of a 13-year-old girl in Uttar Pradesh has alleged she was raped by a police station in-charge in Lalitpur after she had gone there to register a complaint about a gang-rape.

Station House Officer (SHO) Tilakdhari Saroj was suspended and named among six accused in the FIR lodged at the Pali station in Bundelkhand district. Late on Wednesday, police said the SHO was arrested near Allahabad. Five others who had lured her to Bhopal and raped her have also been arrested, the police said.

The minor girl's father alleged that on April 22, four men lured her to Bhopal, where they raped her repeatedly for three days.

On April 26, the four men – Chandan, Rajbhan, Harishankar and Mahendra Chaurasia – brought her back to Pali and left her at the police station before fleeing, said the FIR.

The girl has alleged that when she was brought to the police station again on April 27, the SHO too raped her, according to Lalitpur SP Nikhil Pathak.

Kin also booked

The girl's aunt, who allegedly took her to the police station and brought her back following the alleged rape, was also named in the FIR.

An FIR has been registered under provisions of the Indian Penal Code, POCSO Act and SC/ST Act.

NHRC notice to UP govt, DGP over rape of minor gang-rape survivor by police station in-charge

https://www.devdiscourse.com/article/law-order/2025254-nhrc-notice-to-up-govt-dgpover-rape-of-mino r-gang-rape-survivor-by-police-station-in-charge

The NHRC on Wednesday sent notices to the Uttar Pradesh government and the state police chief over a minor gang-rape survivor being allegedly raped by the in-charge of a police station in Lalitpur.

Taking suo motu cognizance of a media report, the National Human Rights Commission (NHRC) observed that the contents of the report, if true, amount to human rights violations of the victim.

In a statement, it said the NHRC has taken suo motu cognisance of a media report that a 13-year-old girl was raped by the in-charge of the police station in the Lalitpur district of Uttar Pradesh when she went there to get an FIR registered about her gangrape.

Accordingly, it has issued notices to the chief secretary, and the director general of police, seeking a report within four weeks, it said.

Five people have been arrested and an FIR filed against six, including the girl's aunt and the SHO of the Pali police station who is absconding. Besides, all the other policemen of the station have been taken away from active duty and sent to police lines. Deputy Inspector General (DIG), Jhansi, Jogendra Kumar has been asked to probe the matter and submit the report within 24 hours.

Lalitpur minor rape: NHRC seeks report from UP chief secy, DGP; accused SHO held

https://www.hindustantimes.com/cities/lucknow-news/up-lalitpur-minor-rape-nhrc-seeks-report-from-chief-secy-dgp-within-4-weeks-101651671489872.html

The National Human Rights Commission (NHRC) on Wednesday wrote to the chief secretary of Uttar Pradesh and the director general of police regarding the sexual assault of a minor rape victim by a policeman in Lalitpur district.

Stating that it had taken suo motu cognizance of media reports of the case in which a 13-year-old girl was raped the in-charge of a police station when she went to file a complaint about her gang rape, the rights body said it had sought a report from the top officials within four weeks on the matter.

The accused station house officer, Tilakdhari Saroj, who was absconding since the case came to light, was arrested from Prayagraj.

Prayagraj additional director general of police Prem Prakash said Saroj was arrested from near the Allahabad high court.

The teen, allegedly raped by four men over three days, was sexually assaulted again by the SHO where she had been left by her attackers, police said.

So far, 29 policemen were suspended in the case and sent to the police lines as punishment.

Details of the case emerged after the victim narrated her ordeal to an NGO, which then approached the superintendent of police. Following his intervention, an FIR was registered on Tuesday.

Lalitpur gangrape: NHRC orders UP DGP, Chief Secretary to To File Report Within Four Weeks

<u>https://www.republicworld.com/india-news/general-news/lalitpur-gangrape-nhrc-orders-up-dgp-chief-secretary-to-file-report-within-four-weeks-articleshow.html</u> Taking cognizance of the Lalitpur-gangrape case in Uttar Pradesh, the National Human

Rights Commission (NHRC) issued notices to the Director-General of Police and the Chief Secretary asking them to submit a report within four weeks.

In a shocking incident, a 13-year old girl was allegedly gang-raped after being tricked and taken to Bhopal on April 22. However, she managed to escape but was allegedly raped again by the station in-charge of Lalitpur thana when she went to file a police complaint.

The NHRC found the incident to be a gross human rights violation and issued notices to the Chief Secretary and the Director-General of Police (DGP), Government of Uttar Pradesh, asking them for the submission of a report within four weeks.

In the said incident, a case has been lodged on Tuesday against the six people, including the Station House Office (SHO), for allegedly raping the 13-year old in Uttar Pradesh's Lalitpur district. The case is now under investigation by a DIG level officer.

Meanwhile, the officer accused of raping the 13-year-old has been stripped of his duties and an FIR has been registered against him. Relevant sections of the POCSO Act has been applied against the accused officer. Other police officers from the police station have also been suspended from duty.

As per a case registered under the Pali police station, the minor was lured and taken to Bhopal on April 22 and allegedly gang-raped. She, however, managed to flee from the hands of the culprits and reached the Lalitpur police station, where the station in-charge allegedly raped her again before handing her over to Childline Welfare committee.

The Committee officials reached out to the Lalitpur police station with regard to the alleged crime based on the teenager's narration. Following this, the Superintendent of Police (SP), Nikhil Pathak immediately filed a case of gang rape against six people including SHO Tilakdhari Saroj.

Pathak informed that the SHO was suspended and a team was constituted to investigate and arrest all of the accused.

"One accused has been arrested and he is being interrogated. The SHO including the other accused are absconding. They will be arrested soon," the SP added.

ThePrint/Devdiscourse/Latestly

NHRC notices to Maharashtra, Jal Shakti ministry over acute water crisis in Nasik village

https://theprint.in/india/nhrc-notices-to-maharashtra-jal-shakti-ministry-over-acute-watercrisis-in-nasik-village/942556/

https://www.devdiscourse.com/article/law-order/2025265-nhrc-notices-to-maharashtrajal-shakti-ministry-over-acute-water-crisis-in-nasik-village

https://www.latestly.com/agency-news/india-news-nhrc-notices-to-maharashtra-jal-shakti-ministry-over-acute-water-crisis-in-nasik-village-3668646.html

The NHRC has issued notices to the Maharashtra government and the Union Jal Shakti ministry over reported acute water crisis in a Nasik village, which has forced women to walk long distances to fetch water, so much so that many new brides return to their parental homes unable to cope with the situation.

The National Human Rights Commission (NHRC) in its statement on Wednesday said that women have to walk a kilometer and a half every summer, from March to June, to fetch water from a nearly dry stream at the bottom of a hill, which takes a lot of time. Reportedly, families now hesitate to get their daughters married off to men from this village, it said.

"The NHRC has taken suo motu cognisance of a media report that due to acute shortage of water in Dandichi Bari village in Nasik district of Maharashtra, the villagers have to struggle daily for a drop of water," the statement said.

The commission has observed that the content of the media report, if true, amounts to gross violation of their basic human rights that is right to life and dignity.

It seems that in spite of several efforts being made by government agencies and announcement of various schemes to provide potable water, the relief is still away from this village, the rights panel said in the statement.

Accordingly, the NHRC has issued notices to the chief secretary, the government of Maharashtra and the secretary, Union Ministry of Jal Shakti, seeking a detailed reports within six weeks.

The reports should include the steps being taken or proposed to be taken to redress the grievance of the residents of the village and present the status regarding availability of drinking water in the area, it said.

According to the media report, carried on May 2, filling of one pot may take three hours and women have to walk on a hilly terrain in odd hours twice a day to fetch water first in the morning at 4 am and again after sunset to avoid the scorching heat, the statement said.

New brides are often not able to cope with the horrible situation, according to the report. They are so daunted by the extreme water scarcity that they do not want to stay in the village and return to their maternal homes. "The village sarpanch, reportedly said that many babus and journalists visit the village and take photographs of suffering of the villagers but no one helps," it said. PTI KND ANB ANB

Nashik: Extreme water crisis forces newly-married women to leave houses; NHRC takes note

https://www.indiatvnews.com/news/india/nasik-water-crisis-newly-married-womenleave-homes-maharashtra-village-water-shortage-nhrc-2022-05-05-774300 Locals, especially the newly-married brides are unable to cope with the severe water crisis this Maharashtra village faces. According to some media reports, the water shortage has led to an extreme situation, to an extent that brides are leaving their inlaws' houses in Dandichi Bari village of Nashik district. The matter has now come to National Human Rights Commission's attention.

"The women have to walk a kilometer and a half every summer, from March to June, to fetch water from a nearly dry stream at the bottom of a hill taking a lot of time and patience to fill the pots. Reportedly, families now hesitate to get their daughters married off to men from this village," the Human Rights body said.

The Commission has observed that this amounts to a gross violation of their basic human rights i.e. Right to Life and Dignity.

"It seems that in spite of several efforts being made by the government agencies and announcement of various schemes to provide potable water, the relief is still away from this particular village," commented the NHRC.

NHRC quoted a media report published on May 2 in which it was claimed that "the filling one-pot may take three hours and women have to walk a hilly terrain in odd hours twice a day to fetch water first in the morning at 4.00 AM and again after the sunset to avoid the scorching heat. The new brides are often not able to cope up with the horrible situation."

"They are so daunted by the extreme water scarcity that they do not want to stay in the village and return to their maternal homes," it added.

Meanwhile, the sarpanch of the village, quoted in the said media report, accused the administration of inaction even after being aware of the grave situation that exists in the village.

"The village Sarpanch, reportedly said that many babus and journalists visit the village and take photographs of the suffering of the villagers but no one helps," NCRC said.

Taking cognizance of the matter, the commission has issued notice to the Chief Secretary of the Maharashtra government and Secretary of the Union Ministry of Jal Shakti seeking a detailed report on the matter within six weeks.

The commission said that the report should include the steps being taken or proposed to be taken to redress the grievance of the residents of this village and the present status regarding the availability of drinking water in the area.

Teen gangrape survivor 'violated' by SHO in UP's Lalitpur

https://www.tribuneindia.com/news/nation/teen-gangrape-survivor-violated-by-sho-391805

A Station House Officer (SHO) in UP's Lalitpur district was on Wednesday suspended for sexual assault of a 13-year-old gangrape survivor. The complaint against the SHO was filed by the child through NGO Childline. The National Human Rights Commission has issued a notice to the Chief Secretary and the Director-General of Police, Uttar Pradesh, seeking a report within four weeks.

Lalitpur SP Nikhil Pathak said four of the six accused had been arrested, including the SHO, who had absconded to Prayagraj. The staff at the Pali police station have been sent to the Police Lines.

Sources said the girl was lured to Bhopal by four men who allegedly raped her and then left her near the police station. SHO Tilakdhari Saroj handed the victim over to her aunt but called her again on the pretext of recording her statement and allegedly raped her on the police station premises. The DIG (Jhansi) has been asked to probe the matter.

AICC general secretary Priyanka Vadra demanded justice for the victim, questioning the "lawlessness" in UP. Custodial rape was recognised through amendments to the IPC, CrPC and Evidence Act in 1983 after a tribal girl, who had fled with her lover, was brought back by the police and raped in custody.

Millennium Post/ Nagaland Post

SHO arrested for sexually assaulting gang-rape survivor in UP

http://www.millenniumpost.in/big-stories/sho-arrested-for-sexually-assaulting-gang-rapesurvivor-in-up-476689

https://www.nagalandpost.com/index.php/sho-arrested-for-sexually-assaulting-gangrape-survivor-in-uttar-pradesh/

A Station House Officer was arrested for allegedly sexually assaulting a 13-year-old girl who was left outside his police station in Uttar Pradesh's Lalitpur by four men after they raped her for three days, officials said on Wednesday. The SHO was arrested from an area near the Allahabad High Court, they said, adding that five others, including the girl's aunt and the four men who had lured her to Bhopal and raped her, have been arrested. All the other policemen of the Pali station in Lalitpur district have been taken away from active duty and sent to police lines. Police sources said the girl was lured to Bhopal, about 240 km from Lalitpur, by four men who allegedly raped her for three days and then left her near the police station. Also Read - EMIs to rise as RBI hikes reportate by 40 bps to 4.40%, CRR by 50 bps SHO Tilakdhari Saroj handed the victim over to her aunt but later on the pretext of recording her statement, called her again to the police station and allegedly raped her on its premises, they said. Deputy Inspector General (DIG), Jhansi, Jogendra Kumar has been asked to probe the matter and submit the report within 24 hours, officials said. The DIG has been told to stay in Lalitpur till the case is solved, ADG (Law and Order) Prasant Kumar said in Lucknow. The National Human Rights Commission also issued notices to UP chief secretary and the Director General of Police and asked them to submit a report in this regard within four weeks. Also Read - Modi arrives in Paris for talks with French President Macron A senior police official said since the SHO was absconding, first a man close to him was arrested and following his intense questioning, the accused officer was nabbed. As chilling details of the case came to light, the opposition Samajwadi Party, BSP and the Congress highlighted the vulnerability of women and asked where they should go to file their complaint and whom should they trust. SP chief Akhilesh Yadav also visited Lalitpur and met the rape survivor at the district hospital. Deputy Chief Minister Brajesh Pathak, however, said strict action will be taken and the stringent National Security Act will be slapped against the accused. Also Read - 141 arrested after communal violence in Jodhpur The parents of the victim are labourers. The mother of the multiple-rape survivor also alleged that her daughter was taken to Bhopal by four men and raped there for three days after which they left her near the Pali police station, where she was again sexually attacked. The girl narrated her ordeal during counselling at an NGO, which approached the superintendent of police. Following his intervention, an FIR was registered on Tuesday. Hitting out at the Yogi Adityanath-led Uttar Pradesh government over the incident, Samajwadi Party said in a tweet in Hindi, "The biggest question in the BJP government is whom to trust and whom to not. A minor who reached the police station to file rape complaint was raped by the SHO himself. Also Read - 9 people held after 2 tribal men beaten to death in Madhya Pradesh "Now the CM should say, where should the victim daughters go? Security of the victim should be ensured and strict

action should be taken against those found guilty." Hitting out at the state government in a series of tweets, Congress leader Priyanka Gandhi Vadra said, "The incident of gangrape with a 13-year-old girl in Lalitpur and then rape by a police officer after taking a complaint shows how the real reforms of law and order are being suppressed under the noise of "bulldozer". If police stations are not safe for women, where will they go with their complaints?" "Has the UP government seriously thought about increasing the deployment of women in police stations, making them safer for women? The Congress party had in its women's manifesto made many important points for women security..Today its Lalitpur...", she said. To prevent such incidents, serious steps should be taken for women's safety and a women friendly law system, she added. BSP supremo Mayawati in a tweet said, "The incident of gang-rape of a minor girl by the police at Pali police station in Lalitpur is very shameful. The government should take this matter seriously and take strict action against the culprits, this is the demand of the BSP." RLD national secretary Anil Dubey termed the incident "a blot" on the state police and demanded dismissal of all the policemen involved besides lodging of case and ensuring justice through a fast track court. Meanwhile, Pathal told reporters in Lucknow that the matter will be taken up in a fast track court. "The action will be so strict against the policemen involved that even their next generations will cry out in pain. The NSA will also be invoked against them and no one will be spared," Pathak said. Asked about politics being played over the case, Pathak said, "I want to ask the opposition not to politicise criminal matters. She (victim) is our daughter and if wrong was done against her, the government is committed to take action and will not spare anyone at any cost." On Akhilesh Yadav's visit to Lalitpur, Pathak mockingly said, "He (Yadav) thinks if something happens, he can start his political tourism". Asked about Priyanka Gandhi Vadra's attack on the government, the deputy chief minister said, "She should see the condition of women in Rajasthan and Chhattisgarh." The police said an FIR was lodged under various sections of the IPC, including 363 (kidnapping), 376 (rape), 376 B (intercourse by public servant with woman in his custody), 120 B (conspiracy), POCSO Act and SC/ST Act.

The New Indian Express/ Devdiscourse/ Latestly/ The Week/ Akhilesh meets Lalitpur gang-rape survivor's family; calls police stations centres of anarchy

https://www.newindianexpress.com/nation/2022/may/05/akhilesh-yadav-meets-lalitpurgangrape-survivors-family-calls-police-stations-centres-of-anarchy-2449797.html

https://www.devdiscourse.com/article/politics/2025649-akhilesh-meets-lalitpur-gangrape-survivors-family-calls-police-stations-centres-of-anarchy

https://www.latestly.com/agency-news/india-news-akhilesh-meets-lalitpur-gang-rapesurvivors-family-calls-police-stations-centres-of-anarchy-3669678.html

https://www.theweek.in/wire-updates/national/2022/05/04/des70-up-rape-sho-akhilesh.html

Samajwadi Party president Akhilesh Yadav on Wednesday met the family of the 13year-old gang-rape survivor in Lalitpur and demanded adequate security to them, while calling the police stations in Uttar Pradesh "centres of anarchy".

The minor was allegedly raped by four men over three days and was sexually assaulted again by the SHO of a police station where she had been left by her attackers, police said.

"I met the mother of the gang-rape survivor. The family said they want security and legal help, and demanded strict action against those who committed such a crime. The family wants justice," Yadav told reporters after meeting the family.

"The family needs help from the government. They need security otherwise they will not be able to fight for justice," he said, adding that his party will extend legal aid and if required any other kind of help to the family members.

The accused station house officer (SHO) in the case was arrested from an area near the Allahabad High Court on Wednesday, police said, adding that five others, including the girl's aunt and the four men who had lured her to Bhopal and raped her, have also been held.

All the other policemen of the Pali station in Lalitpur district have been taken away from active duty and sent to police lines.

Sources said the Samajwadi Party (SP) president faced police resistance to enter the district hospital to meet the victim's family.

Taking a dig at Chief Minister Yogi Adityanath over the incident, Yadav alleged, "The walls of the chief minister's residence are so thick that he cannot hear the cries of people. He also hit out at the state police."

"What is the police -- which should be giving security and ensuring justice --doing today in the state? 'Thana' (police stations) have become centres of anarchy under the BJP government. Where are the 'pink police' for the security of women? Will the 'bulldozers' be used on the police stations that are turning into 'crime scenes'?" he asked.

The SP chief further said what more can be expected from the police which has been used to win elections -- be it panchayat polls or the recent elections of legislative council members -- in Uttar Pradesh.

He said his party will raise the issue in the state assembly.

Yadav also alleged that Uttar Pradesh tops the list in custodial deaths, and that maximum NHRC notices are being served to the state police and the government.
NHRC seeks detailed report

https://www.dailypioneer.com/2022/state-editions/nhrc-seeks-detailed-report.html The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that a 13-year-old girl was raped by the in-charge of police station in the Lalitpur district when she went there to lodge an FIR about her gang-rape.

The NHRC has observed that the contents of the media report, if true, amounts to human rights violation of the victim. Accordingly, it has issued notices to the chief secretary, the DGP and the government of Uttar Pradesh calling for a report within four weeks.

NHRC issues notice to UP govt over rape of girl by police officer in Lalitpur

https://www.uniindia.com/story/NHRC-issues-notice-to-UP-govt-over-rape-of-girl-by-police-officer-in-Lalitpur

The National Human Rights Commission (NHRC) on Wednesday issued notice to Uttar Pradesh government over reported rape of a 13 years old girl by the in-charge of police station in the Lalitpur district when she went to register an FIR about her gang rape. The Commission has observed that the contents of the media report, if true, amount to human rights violation of the victim. Accordingly, it has issued notices to the state Chief Secretary and the Director General of Police, calling for a report within four weeks. According to the media report, the officer concerned has been placed under suspension and an FIR has been registered against him. The relevant sections of POCSO Act have been applied. Other police officers posted at the police station have also been removed from the duty and a DIG level officer will be investigating into the case. UNI MB SHK2000

एडीजी प्रयागराज जोन ने दी जानकारी, सीएम योगी ने दिए सख्त कार्रवाई के निर्देश **नाबालिग से थाने में रेप का आरोपी इंस्पेक्टर** प्रयागराज से गिरफ्तार, कई जिलों में छाप्रेमारी

एजेंसी 🍽 लखनऊ

यूपी के ललितपुर में थाने के अंदर नाबालिग से दुष्कर्म के आरोपी पूर्व एसओ को पुलिस ने प्रयागराज से गिरफ्तार कर लिया है। एडीजी प्रयागराज जोन प्रेम प्रकाश ने ये जानकारी दी है। एडीजी प्रयागराज जोन ने बताया कि बुधवार को पूर्व एसओ की तलाश में कौशांबी, प्रयागराज और बांदा में ताबड़तोड़ छापेमारी की गई थी, जिसके बाद आरोपी पूर्व एसओ तिलकधारी सरोज को प्रयागराज से गिरफ्तार कर लिया गया है। इससे पहले, एडीजी कानपुर जोन ने पाली थाने के सभी पुलिस कर्मियों को लाइन हाजिर कर दिया है। 6 एसआई, 6 हेड कॉन्स्टेबल, 10 आरक्षी, 5 महिला आरक्षी, एक डाइवर और एक फॉलोवर समेत 29 पुलिसकर्मी लाइन हाजिर किए गए हैं। इसके साथ ही आरोपी इंस्पेक्टर सस्पेंड किया गया। डीआईजी रेंज झांसी से 24 घंटे में पूरे मामले पर रिपोर्ट मांगी गई है।



गांव के ही चार युवक बहकाकर भोपाल ले गए थे, कई दिनों तक किया गैंगरेप

पुलिस ने बताया कि ललितपुर के पुलिस अधीक्षक निखिल पाठक के अनुसार, पाली थाना क्षेत्र अंतर्गत रहने वाली एक 13 वर्षीय किशोरी को उसके ही गांव में रहने वाले 4 लड़के 22 अप्रैल को बहला फुसलाकर मोपाल ले गये, जहां जाकर उसके साथ तीन दिनों तक ठौगरेप किया। तीन दिन बाद पारों आरोपियों ने नाबालिग किशोरी को पाली थाने में पहुंचाकर थाना इंचार्ज के सुपुर्द कर दिया और फरार हो गए। थाना इंचार्ज पाली ने नाबालिग लड़की को उसकी मौरी के साथ चाइल्ड लाइन मेज दिया। दो दिन बाद उसे थाने में बुलाया गया, जहां पाली थाना इंचार्ज ने बयान लेने के खहाने नाबालिग किशोरी को एक कमरे में ले जाकर उसके साथ बलात्कार किया।

काउन्सलिंग के दौरान बच्ची ने बताई आपबीती

एसपी ने बताया कि नाखालिज किशोरी को उसकी मौसी के साथ चाइल्ड लाईन मेज बिया जया। जहां काउंसलिंग के बौरान बच्ची ने अपने साथ हुई पूरी घटना को बताया, जिस पर चाइल्ड लाइन की शिकायत के बाद पाली थाना इंचार्ज सहित 6 लोगों के खिलाफ केस बर्ज करके एक आरोपी को निरुपतार कर लिया जया। इस मामले ने एडीजी कानपुर जोन ने पाली थाने के सभी पुलिस कर्मियों को लाइन हाजिर कर बिया था।

महिला अपराधों पर जीरो टॉलरेंस

ललितपुर मामले में योगी सरकार ने एसपी और डीएम को त कार्रवाई करने के निर्देश दिए है। बुधवार को एसपी ने आरोपी थानाध्यक्ष को सस्पेंड कर दिया है। इसके साथ ही पूरा थाना लाइन हाजिर कर दिया गया है। एसओ समेत घर थुवकों के खिलाफ मुकदमा दर्ज कर जीव की जा रही है। आरोपियों को पकड़ने के लिए पुलिस टीमें लगातार अपेमारी कर रही है। राज्य सरकार महिला सुरक्षा को लेकर जीरो टॉलरेंस की नीति अपना रही है। महिला के खिलाफ होने वाले अपराध के मामले में सख्त कार्रवाई कर रही है। महिलाओं और खेटियों को अपनी शिकायतों के लेकर जिला या राज्य मुख्यालय स्तर पर उनको वक्कर काटने न काटने पड़े इसकी तैयारी कर ली गई है।

पीड़िता से मिलने ललितपुर पहंचे अखिलेश

भगाजवादी पार्टी के राष्ट्रीय अध्यक्ष और पूर्व मुख्यमंत्री अखिलेश यादव बुधवार को ललितपुर पहुंचे और रेप पीड़िता के साथ ही उसके परिजनों से मुलाकात की। इसके बाद अखिलेश ने योगी सरकार पर निशाना साधते हुए कहा उन्नाव में सरकार ने मदद कर दी और नर्स फांसी पर लटक गई। इस परिवार को तो मदद मिलनी चाहिए। साथ ही सुरक्षा भी मिलनी चाहिए। सुरक्षा नहीं मिलेगों तो परिवार न्याय के लिए नहीं लड़ पाएगा। उन्होंने कहा कि यूपी में कानून और व्यवस्था कीस्थिति दम तोड़ रही है।

दरोगाजी बोले मुझे झूठे केस में फंसाया गया

इस बीच ललितपर में नाबालिग से रेप के आरोपी इंस्पेक्टर तिलकधारी सरोज को गिरफ्तार करने के बाद पुलिस ने उससे पछताछ की। इसके बाद एडीजी जोन प्रयागराज प्रेम प्रकाश के सामने उसे पेश किया गया। पेशी से पहले आरोपी इंस्पेक्टर ने मीडिया से कहा कि वह पूरी तरह से निर्दोष है और उसे झुठा फंसाया गया है। अगर इस मामले में निष्पक्ष जांच होगी तो वह दोषमुक्त साबित होगा। वहीं, आरोपी इंस्पेक्टर की पत्नी संगीता ने भी पति के ऊपर लगाए गए आरोपों को झूठा बताया। उन्होंने कहा कि आरोप लगाने वाली नाबालिन का रिकॉर्ड अच्छा नहीं है। पुलिस अधिकारियों पर उन्हें पूरा भरोसा है। वह कानूनी मदद के लिए पति के साथ प्रयागराज आई थी. जहां से पुलिस ने उन्हें गिरफ्तार कर लिया।

न्याय मांगने थाने पहुंची गैंगरेप पीड़िता से इंस्पेक्टर ने किया बलात्कार

🖲 उप्र के ललितपुर का मामला, पूरा थाना लाइन हाजिर, इंस्पेक्टर गिरफ्तार

🗕 छह लोगों के खिलाफ एफआईआर दर्ज

पायनियर समाचार सेवा। लखनऊ, नई दिल्ली

उप्र के ललितपुर जिले में एक पुलिस इंस्पेक्टर ने इंसानियत को शर्मसार करते हुए इंसाफ मांगने आई गैंगरेप पीडिता के साथ थाने के अंदर बलात्कार किया। इस सनसनीखेज वारदात के बाद से हडकंप मच गया है। योगी आदित्यनाथ सरकार ने इस घटना को गंभीरता से लेते हुए ललितपुर के डीएम और एसपी को सख्त कार्रवाई के निर्देश दिए। जिसके बाद आरोपी इंस्पेक्टर और पीडिता की मौसी सहित आधा दर्जन लोगों के खिलाफ मुकदमा दर्ज करने के साथ ही इंस्पेक्टर को निलम्बित और पुरे थाने को लाइन हाजिर कर दिया गया

बताया कि आरोपी इंस्पेक्टर को प्रयागराज से गिरफ्तार कर लिया गया उत्तर प्रदेश

है। एडीजी प्रयागराज प्रेम प्रकाश ने है। उधर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने इस मामले में (शेष पेज 8) न्याय मांगने...

सरकार और राज्य पुलिस प्रमुख को नोटिस जारी किया। वहीं राष्ट्रीय बाल अधिकार संरक्षण आयोग (एनसीपीसीआर) ने कहा, वह मामले की जांच के लिए एक दल तैनात करेगा। दरअसल पाली थाना क्षेत्र की एक महिला ने एसपी से शिकायत की कि उनकी नाबालिग बेटी को पाली के चार लोग बीते 22 अप्रैल को बहला-फुसलाकर भोपाल ले गए। उसे रेलवे स्टेशन के पास तीन दिन तक छिपाकर रखा और

दुष्कर्म किया। 26 अप्रैल को चारों आरोपी लडकी को वापस लाए और थाना पाली के पास छोडकर फरार हो गए। पुलिस ने लडकी को उसकी मौसी के पास पहुंचा दिया। मौसी ने उसे ककडारी गांव भेज दिया, जहां दुराचार करने वाले एक आरोपी की बहन रहती है। 27 अप्रैल की सुबह लड़की को थाने बुलाकर बयान दर्ज किया गया। शाम को मौसी उसे इंस्पेक्टर के कमरे में ले गयी। जहां उसके साथ इंस्पेक्टर तिलकधारी सरोज ने भी बलात्कार किया। फिर लडकी को उसकी मौसी को सौंप दिया गया। इस मामले में एडीजी कानून-व्यवस्था प्रशांत कुमार ने बताया कि इस दुर्भाग्यपूर्ण घटना की सूचना मिलने पर तत्काल इंस्पेक्टर तिलकधारी सरोज के खिलाफ कार्रवाई करते हुए उसे निलंबित कर दिया गया है। इंस्पेक्टर तिलकधारी और मौसी गुलाबबाई सहित चारों आरोपी चंदन, राजभान, हरिशंकर, महेंद्र चौरसिया के खिलाफ मुकदमा दर्ज किया गया है। एडीजी जोन ने पूरे थाने को लाइन हाजिर कर दिया गया है। कुल 4 लोगों की अभी गिरफ्तारी की गई है। इसमें आरोपी इंस्पेक्टर और महिला भी शामिल है। इसमें डीआईजी झांसी जोगेंद्र कुमार को मौके पर रहने के निर्देश डीजीपी द्वारा दिए गए हैं। उन्हें 24 घंटे के अंदर रिपोर्ट प्रस्तुत करने के निर्देश दिए गए हैं। वो वहां तब तक कैंप करेंगे जब तक पूरी घटना का राजफाश नहीं हो जाता। एडीजी प्रशांत कुमार ने कहा कि मुकदमा गंभीर धाराओं में दर्ज किया गया है। दोषी कोई भी हो चाहे पुलिस वाला भी सभी के खिलाफ सख्त कार्रवाई होगी। किसी को बक्शा नहीं जाएगा। टीम लगाई गईँ हैं, लगातार गिरफ्तारी का प्रयास किया जा रहा है मामले की विवेचना जारी है।

SHO rapes gangrape survivor who went to police station to lodge FIR

Accused cop on run suspended, arrested

PNS LUCKNOW

A 13-year-old gangrape survivor, who had gone to file her complaint, was allegedly raped by the in-charge of a police station in Lalitpur. Accused Station House

Accused Station House Officer Tilakdhari Saroj has been suspended and a case has been registered against half a dozen persons, including the cop, at the Pali police station. Saroj, who was on the run, was arrested in Prayagraj, confirmed ADG Prayagraj, Prem Prakash. Three of the other accused have been held.

Reports said on Tuesday, the girl's father lodged an FIR, alleging that his daughter was lured to Bhopal by four men — Chandan, Rajbhan, Harishankar, and Mahendra Chaurasia — on April 22 and was gangraped for four days.



He said the teenager somehow escaped and reached home and went to the police to file a complaint where the SHO raped her before handing her over to the Childline Welfare Committee.

When the teenager was questioned by the Childline officials, she narrated the whole incident, after which the Childline Welfare Committee reached out to the Lalitpur Superintendent of Police.

Following this, the SP

immediately registered a case of gangrape against six people, including the SHO.

The National Human Rights Commission (NHRC) has issued notices to the Chief Secretary, the DGP and the Government of Uttar Pradesh seeking a report within four weeks.

Meanwhile, sources confirmed that when the victim reached Pali police station, her aunt was called to pick her up and told to bring the girl back the next day to record her statement. The aunt did not tell the girl's parents of her whereabouts and instead took her back to the police station the next day, where SHO Saroj took the girl to a separate room and raped her, the FIR says. The girl's aunt has also been named in the FIR.

Lalitpur police said they have charged the SHO for rape and under the POCSO (Protection of Children from Sexual Offences) Act.

Continued on Page 2

SHO rapes...

From Page1

The SHO has been suspended and he is a named criminal so teams have been formed to arrest him. An NGO brought girl to my office. She had given them details. After I was informed of it, I ensured that a case was registered," Lalitpur district police chief Nikhil Pathak said in a statement. Other police officers posted at police station have also been removed from duty and a DIG-level officer will be investigating case, claimed senior officer. another

Meanwhile, Congress general secretary Priyanka Gandhi Vadra attacked Yogi Adityanath Government over Lalitpur incident and claimed that truth of prevailing law and order situation in UP has been concealed under so-called bulldozer propaganda.

"If police stations are not safe for women then where would they go to seek justice?" she asked. She also asked Government whether they were serious about increasing presence of women cops in police stations or forwarding justice to fairer sex or Mission Shakti was another propaganda of Bharatiya Janata Party like all other slogans.

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भक्षक बने रक्षक पर गिरी सरकारी गाज

मामले पर बयान देते हुए एडीजी एलओ प्रशांत कुमार ने कहा कि घटना पर डीआईजी झांसी को मौके पर पूरी घटना के राजफाश होने तक ललितपुर रुकने को कहा गया है। एडीजी एलओ ने कहा कि घटना में किसी को भी बख्शा नहीं जाएगा। गम्भीर धाराओं में एफआईआर हुयी है। सभी आरोपियों की गिरफ्तारी के लिए टीमें लगी हुई हैं।

खबर लिखे जाने तक मिली जानकारी के अनुसार मुख्य आरोपी पूर्व थाना इंचार्ज तिलकधारी सरोज को पुलिस टीम ने प्रयागराज में गिरफ्तार कर लिया है। एडीजी प्रयागराज जोन प्रेम प्रकाश द्वारा दी गयी जानकारी के अनुसार पूर्व एसओ की तलाश में कौशाम्बी, बांदा और प्रयागराज में ताबडतोड छापेमारी की गयी। इसी कडी में आरोपी पूर्व एसओ पुलिस की प्रयागराज टीम के हाथों दवोच गया है। बहरहाल मामला बेहद संगीन है और इस मामले पर यपी की राजनीति भी वेहद गरम है। सत्तारूढ भाजपा जहां त्वरित कारंवाई के नाम पर अपना बचाव) कर रही है, वहीं विपक्ष पर वर्तमान सरकार के रक्षकों के ही भक्षक बनने की बात कह कर सरकार को निज्ञाने पर लिए है।



जारी कर दिए गए। एडीजी कानपुर ने थानेदार सहित 6 अन्य के खिलाफ मुकदमा दर्ज करा दिया है। खवर लिखे जाने तक इसमें से मुख्य आरोपी थानेदार सहित 4 की गिरफ्तारी हो चुकी है जिसमे एक महिला भी है। साथ ही पूरे थाने को लाइन हाजिर कर दिया है।

दिया गया है। प्रियंका ने पूछा कि जब थाने में ही बेटी सुरक्षित नहीं तो फिर वो कहां शिकायत लेकर जाए ?

दूसरी ओर योगी सरकार भी इस मामले में पूरी सख्ती से कार्रवाई करती दिखाई पड़ रही है। पाली थाने के आरोपी थानेदार को सस्पेंड करके उसकी तल्काल गिरफ्तारी के आदेश

किशोरी रेप मामले में विपक्ष हमलावर, सरकार ने भी की बड़ी कार्रवाई।

तस्वनऊ ■ नया इंडिया ब्यूरो योगी सरकार की अपराध और भ्रष्टाचार पर जीरो टॉलरॅस की नीति के बावजूद शायद कुछ शैतानों को अभी इसका डर नहीं है। तभी तो वो ऐसी विनोनी हरकत करने की हिमाकत कर रहे हैं। वहरहाल सरकार भी ऐसे दुष्टों को बिल्कुल भी माफ करने नहीं जा रही है। इसी के चलते सीएम योगी के निर्देश पर तत्काल कड़ी कार्रवाई जारी है।

उत्तर प्रदेश के ललितपुर जिले के पाली थाने थानेदार पर लगे 13 वर्षीय किशोरी के साथ रेप करने के संगीन और घिनोने आरोप के बाद प्रदेश की राजनीति बेहद गरमा गयी है। पूरा विपक्ष सरकार पर हमलावर है। पूर्व मुख्यमंत्री अखिलेश यादव पीड़ति बालिका के परिवार से मिलने गए हैं, वहीं कांग्रेस महासचिव प्रियंका गांधी वाड़ा ने ट्वीट कर सरकार पर सवाल दागे हैं। प्रियंका ने आरोप लगाया कि बुलडोजर के शोर में कानून व्यवस्था में असली सधार की जरूरत को दबा

थाने में किशोरी से दुष्कर्म का आरोपी एसओ गिरफ्तार पूरा थाना लाइन हाजिर, बाकी आरोपी भी पकड़े



निलंबित एसओ तिलकधारी सरोज

क्या थाने पर बुलडोजर चलेगा

पूर्व मुख्यमंत्री अखिलेश यादव ने ललितपुर पहुंचकर बुधवार को पीड़ित परिवार से मुलाकात की। उन्होंने ट्वोट किया, बेटी से दुष्कर्म के खिलाफ आज हम सब साथ खड़े नहीं हुए तो बेलगाम कानून-व्यवस्था हम सबके दरवाजे तक पहुंच जाएगी। उन्होंने पूछा, क्या थाने पर बुलडोजर चलेगा।

छह लोगों के खिलाफ मुकदमा दर्ज किया गया था। एसओ को निलंबित भी कर दिया था। ब्यूरो

झांसी। ललितपुर के पाली थाने में दुष्कर्म पीड़िता के साथ दरिंदगी करने के फरार आरोपी थाना प्रभारी (एसओ) तिलकधारी सरोज को बुधवार को प्रयागराज से गिरफ्तार कर लिया गया। वहीं, एडीजी भानु भास्कर ने थाने के सभी 29 कर्मियों को लाइन हाजिर कर दिया। आरोपियों की गिरफ्तारी तक जांच अधिकारी डीआईजी जोगेंद्र कुमार को वहीं कैंप करने के निर्देश थे। उनसे 24 घंटे में मामले की रिपोर्ट मांगी गई है।

सामूहिक दुष्कर्म के तीन अन्य आरोपियों राजभान, महेंद्र चौरसिया और साजिश में शामिल पीड़िता को मौसी को भी गिरफ्तार कर लिया गया है। पीड़िता के साथ 27 अप्रैल को सरोज ने थाना परिसर में बने अपने आवास में दुष्कर्म किया था। बुधवार को एसओ समेत

थाने में रेप पीड़िता का रेपः एसओ समेत पूरा थाना निलंबित, सियासत शुरू ललितपुर थाने में नाबालिग से रेप का आरोपी एसएचओ गिरफ्तार

प्रियंका व अखिलेश ने योगी सरकार को घेरा

डीआईजी झांसी को सौंपी जांच,सुरक्षा घेरे में थाना

पत्रिका न्यूज नेटवर्क _{patrika.com}

ललितपुर. ललितपुर जिले के पाली में थाने के अंदर ही नाबालिग से रेप की सनसनीखेज वारदात मामले में आरोपी एसएचओ तिलकधारी सरोज को प्रयागराज से गिरफ्तार किया गया है।

इससे पूर्व इस मामले में एसओ सहित पूरे थाने को निलंबित कर दिया गया हैं। अब कुल 3 की गिरफ्तारी हुई हैं, जिन्हें न्यायिक हिरासत में जेल भेज दिया गया है। वहीं इस मामले ने राजनीतिक रंग ले लिया है। कांग्रेस महासचिव प्रियंका

मौसी समेत 6 पर केस दर्ज



एक नाबालिग के साथ हुए बलात्कार मामले की रिपोर्ट लिखाने लड़की को लेकर उसकी मौसी थाने गयी थी। आरोप है कि इंस्पेक्टर ने फरियाद सुनने के लिए गांधी और सपा अध्यक्ष अखिलेश यादव ने योगी सरकार की कड़ी आलोचना करते हुए कानून व्यवस्था के मामले में सरकार को कटघरे में खड़ा किया है। स्थानीय जनता के आक्रोश से निपटने के लिए थाने की सुरक्षा के लिए अन्य थानों की पुलिस भेजी गयी है।

एडीजी कानपुर जोन भानु भास्कर ने इस घटना में पाली थाने थाना परिसर स्थित आवास में बुलाया और रेप किया। बाद में इसकी शिकायत एसपी निखिल पाठक से की गयी। तब इंस्पेक्टर और मौसी समेत छह लोगों पर मुकदमा दर्ज हुआ। लड़की को चार लोग 22 अप्रैल को बहला फुसलाकर भोपाल ले गए थे। वहां उसके साथ दुराचार हुआ था। इस मामले में रिपोर्ट लिखाने उसकी मौसी आयी थी।

के कोतवाल समेत सभी पुलिसकर्मियों को निलबित कर दिया है। मामले की जांच डीआईजी झांसी रेंज जोगेंद्र कुमार को सौंपी गयी है। इंस्पेक्टर और नाबालिग की मौसी समेत छह लोगों पर मुकदमा दर्ज हुआ है। मुख्य आरोपी इंस्पेक्टर फरार है। दो आरोपी गिरफ्तार है। आरोपी भोपाल से पाली थाने छोड़कर भाग गए थे।

एसपी के आदेश पर दर्ज हुआ केस

: 30 अप्रैल को नाबालिग को चाइल्ड लाइन को सुपुर्व किया गया। जहां काउंसलिंग में उसने घटना बताई। बाद में शिकायत पर एसपी निखिल पाठक ने मुकदमा दर्ज करने का आदेश दिया।

इन पर दर्ज हुआ मुकदमाः चन्दन, राजभान, हरिशंकर, महेन्द्र चौरसिया, प्रभारी निरीक्षक पाली तिलकधारी सरोज व मौसी गुलाबबाई के खिलाफ अपहरण, गैगरेप, साजिश आदि की धाराओं में मुकदमा दर्ज किया गया है।

सियासत शुरू: अब इस केस में सियासत शुरू हो गई है। समाजवादी पार्टी प्रमुख अखिलेश यादव पीड़िता से मिलने ललितपुर जा रहे हैं। वहीं, कांग्रेस नेता प्रियंका गांधी ने योगी सरकार पर तीखा तंज कसा है। और पूछा है कि महिलाओं के लिए थाने ही सुरक्षित नहीं तो शिकायत लेकर जाएंगी कहां ?

ललितपुर बलात्कार मामला : मुख्य आरोपी दरोगा प्रयागराज से गिरफ्तार

प्रयागराज/लखनऊ, 4 मई (भाषा)।

थाने में सामूहिक बलात्कार की शिकार दर्ज कराने गई 13 साल की किशोरी से बलात्कार करने के मुख्य आरोपी दरोगा तिलकधारी सरोज को प्रयागराज पुलिस ने बुधवार को इलाहाबाद उच्च न्यायालय के पास से गिरफ्तार किया।

अपर पुलिस महानिदेशक प्रेम प्रकाश ने बताया, 'बलात्कार के आरोपी के संबंध में हमें सुबह कानपुर जोन के एडीजी से सूचना मिली थी। उसी के आधार पर हमने कार्रवाई शुरू की और जहां-जहां उसके मोबाइल की लोकेश्वन मिली, आरोपी को उन जगहों पर तलाशा गया।' उन्होंने बताया कि आरोपी बार-बार अपना मोबाइल बदल रहा था इस कारण उसे बांदा, फिर चित्रकूट में भी तलाश गया और अंततः उसे प्रयागराज से गिरफ्तार किया गया।

प्रेम प्रकाश ने कहा, 'संभावना है कि वह कानूनी सलाह लेने के लक्ष्य से यहां आया होगा। हालांकि अभी पूछताछ नहीं की गई है और राजपत्रिक अधिकारी के नेतृत्व में उसे ललितपुर पुलिस को सौंप दिया गया है। टीम उसे लेकर ललितपुर जाएगी और आगे की कार्रवाई वहीं होगी।'

Teenaged rape survivor raped again in UP police station ...

https://indianexpress.com/article/cities/lucknow/up-cop-who-sexually-assaulted-13-year-old-rape-survivor-arrested-7901657/

A 13-YEAR-OLD Dalit rape survivor in Uttar Pradesh was allegedly raped again by the Station House Officer (SHO) of a police station in Lalitpur district where she had gone to file a complaint against four men for kidnapping and gangraping her last month.

The police have lodged a case against six people, including the SHO and the girl's aunt, after the incident came to light when the girl narrated her ordeal to members of a child helpline. The SHO was suspended, following a complaint lodged by the girl's mother on Tuesday, and arrested on Wednesday.

The case triggered heated reactions from the Opposition, with Congress leader Priyanka Gandhi Vadra saying in a series of tweets that reforms needed in law and order were being "suppressed in the noise of bulldozers" — a reference to the state government's demolition drive against history sheeters.

The Samajwadi Party called for strict action against the guilty, and said that its chief Akhilesh Yadav visited the rape survivor's family and "assured them of all help".

Read |Auto driver, friend held for abduction, rape of minor Dalit girls in Junagadh Taking suo motu cognizance of media reports on the incident, the National Human Rights Commission (NHRC) issued notices to the UP Chief Secretary and DGP calling for a report within four weeks.

The girl, who is a school student, is the daughter of a farmer and currently in the custody of the Childline Welfare Committee. "All six accused, including the SHO and the victim's aunt, have been arrested. The SHO has been arrested from Prayagraj," said ADG (Kanpur Zone) Bhanu Bhaskar. The four accused men and the aunt are neighbours of the victim.

The ADG has directed DIG (Jhansi Range) Jogendra Kumar to conduct an inquiry "into the entire matter" and submit a report in 24 hours.

Lalitpur SP Nikhil Pathak has shunted out all police personnel from the police station linked to the case and attached them with Reserve Police Lines. "The action has been taken to ensure that no one influences the investigation," said a senior police officer.

According to the mother's complaint, the four men allegedly kidnapped her daughter on April 22 and took her to Bhopal in Madhya Pradesh. It states that they stayed in Bhopal for three days when the girl was allegedly raped.

According to the complaint, the men allegedly left the girl at the police station on April 26, following which the police handed her over to her aunt. The complaint stated that a day later, the police called the girl to the police station to record her statement — and that in the evening, the aunt took her to the SHO's room where he allegedly raped her.

"Once again, the girl was handed back to her aunt, and her parents were allegedly kept in the dark. On April 30, the police handed the girl over to the Childline team for counselling and she narrated her ordeal," a senior officer said.

On Tuesday, the girl and her parents, with assistance from officials, met senior police officers. A case has been lodged on charges of rape, criminal conspiracy and kidnapping, and on sections under the POCSO Act and SC/ST Act.

"The case has been filed on the sequence of events provided by the girl's mother. We are verifying all details," said a police officer.

"It is part of our investigation to find out why the rape case was not filed when the victim reached the police station the first time (April 26)," SP Pathak said.

Police sources said that during preliminary inquiry, the location of the four youths was found to be in Jaipur after they allegedly kidnapped the girl.

"Medical examination of the victim has been conducted and the report is awaited. Her statement has also been recorded before a magistrate," SP Pathak said.

Targeting the Yogi Adityanath government, Priyanka Gandhi tweeted in Hindi, asking "if police stations are not safe for women, where will they go for complaints?" She asked if the UP government has given serious thought to "increase deployment of women in police stations, to make police stations safe for women".

The Samajwadi Party tweeted in Hindi that "the biggest question in the BJP government is whom to trust and whom not to". "A minor, who came to file a rape complaint, was raped by the SHO... Now the CM should tell where victim daughters should go. Ensure security for the victim and take strict action against those found guilty," it said.

SHO accused of raping Dalit teen girl in UP held: Police

Haidar Nagvi

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KANPUR: A local police officer in Uttar Pradesh's Lalitpur district was arrested on Wednesday on charges that he raped a 13-yearold girl who came to the police station to lodge a complaint of gang-rape against four other people. Authorities also suspended all 29 people posted at the police station where the alleged rape took place.

ADGP (Kanpur) Bhanu Bhaskar said the local SHO, Tilakdhari Saroj, was arrested near the Allahabad high court. Police also arrested five others in the case, the chilling details of which emerged after the victim narrated her ordeal to a non-governmental organisation, which approached the SP. After his intervention, an FIR was registered on Tuesday.

Authorities also suspended six sub-inspectors, six head constables, five women constables, 10 constables and two drivers who were present at the police station when the alleged rape took place and asked the deputy inspector general of police (Jhansi) Joginder Kumar to conduct an inquiry and submit a report in 24 hours.

The FIR in the case said the victim, who belonged to a scheduled caste community, was lured by four men — Chandan, Raj Bhan, Mahendra Chaurasia and Hari Shankar — on April 22. On the same day, they took her to Bhopal, where she was kept in a house near the railway station. The girl was allegedly gang-raped for three days before being brought back to her village on April 26, added the FIR, a copy of which is with HT.

On April 23, her mother lodged a missing persons complaint with the police.

The investigation has revealed that the four accused accompanied by the survivor's aunt had dropped the girl at the police station on April 26. The accused ensured the SHO gave the custody to aunt and not the family. The SHO did not send the girl for medical examination nor informed



SHO Tilakdhari Saroj has denied the allegations and has said that he is innocent. AGENCIES

her mother.

Saroj asked the aunt to bring the victim again to the police station on April 27 for recording her statement, said police. On April 27, the SHO called the girl to his chamber where she was allegedly raped again. Thereafter, she was handed over to the aunt.

On April 30, the police called the victim again and gave her custody to NGO Childline. During one of the sessions with the counsellor, the victim told her ordeal. The counsellor informed the district child welfare officer, who in turn informed SP (Lalitpur) Nikhil Pathak about the crime.

Five of the accused were arrested on Wednesday. Three of them — Chandan, Raj Bhan and the victim's aunt — were arrested in Lalitpur while two others — Hari Shankar and Mahendra Chaurasia — were arrested from Madhya Pradesh, said Bhaskar.

Seven police teams conducted raids in five states — Madhya Pradesh, Delhi, Haryana, Rajasthan and parts of Uttar Pradesh — to arrest Saroj, who was absconding after the Lalitpur Police charged him with rape.

The police lodged cases under IPC Sections 363 (kidnapping), 376 (rape) 376 B (rape by public servant with woman in his custody), 120B (conspiracy), Protection of Children from Sexual Offences Act and the Scheduled Caste and Scheduled Tribe Prevention of Atrocities Act. Investigators said the girl was initially abducted on April 22 to prevent her from testifying in favour of her father in an old dispute involving Hari Shankar's family.

The girl's father was a complainant in the case and the victim was to appear before a court on April 25 for her testimony.

The officers quoted above said Chandan, who was known to the girl's family, lured her away and took her to Bhopal. "The accused will be taken on remand for questioning," said a senior police officer. The officers said the four accused pressured Saroj to give custody of the victim to her aunt, who was working with the accused, instead of her parents.

On April 27, the girl's parents were alarmed when they saw the key accused roaming in the village while their daughter was still missing. They then approached senior officers again. The incident also sparked a political tussle, with Opposition parties attacking the state government. "The biggest question in the BJP government is whom to trust and whom to not. A minor, who reached the police station to file a rape complaint, was raped by the SHO. Now, the CM should tell where should the victim daughters go? Security of the victim should be ensured and strict action should be taken against those found guilty," the Samajwadi Party said in a tweet.

In the evening, SP president Akhilesh Yadav met the victim's family in Lalitpur and assured them of justice.

Congress leader Priyanka Gandhi Vadra said, "The incident of gang-rape with a 13-year-old girl in Lalitpur and then rape by a police officer after taking the complaint shows how the real reforms of law and order are being suppressed under the noise of bulldozer. If police stations are not safe for women, where will they go with their complaints?"

Deputy chief minister Keshav Prasad Maurya said that all the people in the case have been arrested and the case is being investigated. "The case has been solved, it is clear who were the criminals," he said.

13-YEAR-OLD IDENTIFIED ALL THE PLACES WHERE SHE WAS RAPED, SAY COPS

Haidar Naqvi letters@hindustantimes.com

KANPUR: The 13-year-old rape survivor has identified all the locations in Lalitpur and other areas where she was sexually assaulted by the station house officer (SHO) Tilak Dhari Saroj and other accused persons, police said on Wednesday.

Police said that the probe team will be taking the girl to Bhopal to identify the locations there also.

The girl was medically examined under tight security at the Lalitpur district hospital on Wednesday.

After that, forensics experts accompanied her to the locations, said a senior police official.

She identified the police station and the inspector's chamber where she was raped as well as the point from where she was taken away by the four accused before that, the official said.

In a bid to evade arrest, the Pali SHO had also conspired to hand over the minor to the Childline NGO instead of her parents, said people aware of the developments.

"So far, it appears that the accused SHO was in league with the accused. He did not act on the family's complaint and kept misguiding the seniors," a police official on the condition of anonymity said.

"Like the other accused, the SHO will also be taken on remand after being produced in court. He was arrested by a police team in Prayagraj on Wednesday," said a senior officer on the condition of anonymity.